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MR. DEPUTY CHAIRMAN: All ri_{\parallel} tht, please sit down. We have had er ough discussion.

SHRI BALA(HANDRA MENON: Whatever Mr. Rajnarain has said should be expunged.

MR. DEPUTY CHAIRMAN: We have had enough discussion on this and we have got very important business. Therefore, we adjourn and neet at 2,30 p. M.

The House then adjourned for lunch at fifty-five minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, The Vice-Chairman (Shri Akbar Ali Khan in the Chair)...

SYATUTORY RESOLUTIONS RE. REPEAL OF THE WEST BENGAL (PREVENTION OF VIOLENT ACTIVITIES) ACT, 1970 AND THE WEST BENGAL MAINTENANCE OF PUBLIC ORDER A T, 1970—Contd.

SHRI MAHIFOSH PURAKAYAS-THA (Assam): Mr. Vice-Chairman. the whole atmosphere in West Bengal is surcharged with violence. price of every commodity has gone high in Wes Bengal. Only the human life is he least costly. After the United Front Government came into power thi cult of violence was preached open y by the constituents of the United Front and specially the Communist Party (Marxist). When the United Front ruled for the second time the CPM bargained for the major por folios in the Cabinet and they got Home, Education, Relief and Rehabilitation and Revenue in their hands, and with these portfolios they tried lo strengthen their position in the fields, in the factories and amongst the students by utilising their position in the Government. They divided he West Bengal Police Association and set up a rival Police Association. Vith Education in their hands they re onstituted the Managing Committee and Governing Bodies of schools and colleges and manned them with their own men. only purpose was to eliminate other political parties from the field and take on things in their own hands. So, if anybody is responsible for the violent atmosphere in West Bengal, it is the CPM which is mainly responsible.

Mr. Vice-Chairman, other constituent parties of the United Front cannot also absolve themselves from that responsibility. Shri Bhupesh Gupta's party, the CPI; controls the All India Trade Union Congress. I want to read and excerpt from the resolution adopted by the General Council of the All India Trade Union Congress on 24th and 25th of November, 1970, at their meeting held in New Delhi. In that resolution on inter-union clashes they say:

There have been innumerable stances in the history of mass trade unionism of our country and in the history of the unions of the AITUC where they had to clash strike-breakers. blacklegs t.he gangsters \mathbf{of} employ and ing classes. Such clashes also lead to deaths and killings on either side including managerial and police personnel and were the inevitable outcome of the class struggle.

If in the name of class struggle they incite violence, give encouragement to violence, how can that violence be crushed?

Let me also quote what the West Bengal Forward Bloc—Mr. Chitta Basu's party—Secretary says. The Secretary, Mr. Ashoka Ghosh, says at a meeting—

"Socialism cannot be achieved through parliamentary democracy and as such, Forward Block strongly believes that there is no other means except a bloody revolution to change the present system of the capitalist society."

So, all the constituent parties of the United Front openly preach violence and that has encouraged our younger people to take recourse to violence.

SHRI BHUPESH GUPTA (West Bengal): My friend is undoubtedly a very young man. He has not been encouraged.

SHRI A. G. KULKARNI (Maharashtra): He is not looking to you, he is looking to Mr. Kalyan Roy.

SHRI MAHITOSH PURAKAYAS-THA: When these Bills were placed before the first meeting of the West Bengal Consultative Committee held in May last—I am also a member of that Committee-at that time we did not like these enactments and we opposed So, they were dropped from the agenda of the last meeting. But in the meantime, violence began to in a greater measure. take place The figures furnished by the Government-which I need not read outshowed that between 1.4.1970 and 31, 10. 1970, as many as 1,373 incidents of lawlessness and violence by Naxalites occurred. Thirtysix members of the police force were killed and 400 injured. And during this period 350 inter-party clashes took place many pepole lost their lives, many people were injured. And the total number of murders in these interparty clashes during this period rose to 172. So, to curb this increasing lawlessness, we felt that legislations like the West Bengal (Prevention of Violent Activities) Bill and the West Bengal Maintenance of Public Order Bill were necessary and so they have come up.

Now, Sir, they are saying that democracy is at stake. Is killing democracy? Is stabbing democary?

SHRI KALYAN ROY (West Bengal): Is firing by the police democracy?

SHRI MAHITOSH PURKAYAS-THA: Certainly, it is not democracy.

So, democracy is not at stake, what is at stake is the existence of their parties. That is why they are resorting to all sorts of violent activities. To prevent these stabbings, these killings, these legislations have been enacted. And I want the Government to put as large a number of people into jail as possible, and if a large number of people who are responsible for these activities are put behind prison bars, they will get time for rethinking. I have come to politics through the revolutionary movement.

So have Mr. Bhupesh Gupta and many of the other political workers of West Bengal. Mr. Bhupesh Gupta will bear me out when I say that when all those people were arrested for these activities by the British Government and were put behind prison bars, their rethinking took place and for almost all the revolutionaries....

SHRI KALYAN ROY: Do you want to adopt the British practice?

SHRI MAHITOSH PURAKAYAS-THA:..and for some Communists also, this jail life gave opportunity for rethinking.

SHRI BHUPESH GUPTA: Is it your contention that the West Bengal (Prevention of Violent Activities) Act which is a preventive law has been passed with a view to setting up a university for rethinking?

SHRI MAHITOSH PURAKAYAS-THA: If it acts as a university, it will be most welcome. Mr. Bhupesh Gupta knows how the Communist changed their line of thinking in the latter part of 1941. A document was circulated to the members of the Communist Party. At that time I was a member of the Communist Party and was interned my home village. The document was known as the "Jail Document". came from the jail comrades of the Party The Communist Party changed their line at that time. Of course, I did not agree with them, and in the August Movement of 1942 I left the Party.

Similarly, in 1950, although I was then a Coagressman I was put behind prison bars along with many Communist friends in a special jail set up for security prisoners at Nowgong in Assam. At that time also an article appeared in the Comintern namely, "For the Lasting Peace, For a People's Democracy" which became a subject for discussion in the jails for the comrades. Then, in 1951 the Communist Party again changed their line and took to Parliamentary democracy. So, Sir, I was saying that jail life gives an opportunity to the people to have rethinking. So instead of

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being killed outside if these youngmen are sent to jails, I think it will be a great beneft for them. They will be able to rethink about their line because they will get ample opportunity to think as to what line they are to adopt in the changed circumstances of the country.

Sir, it is no use blaming the Naxalites only for he violence in West Other political parties are also responsible for it. I also know how many anti-social elements agents of foreign powers and agents of the C.I A. have 'rept into these movements. In the rame of Naxalites they are perpetratini, many indecent acts. So to prevent hese activities it was felt necessary that these laws should be enacted. Therefore by the Presidential Order hese laws have been enacted and we should give our full support to it and see that laws are properly implemented.

I do not rule out the chance of mis-The police may make excesses. If the police make excesses let there be an enquiry. In Barasat eight young men were killed. Shri Bhupesh Gupta and others d: manded that should be a judicial enquiry and the Government have ordered a judicial enquiry. You accused the police of perpetrating these murders. you will complain that the police is inactive because we have set up judicial enquiry. Judicial enquiry against whom? Judicia enquiry against all those responsible for the murders. And since there is uspicion against the police, the police also cannot be entrusted with the enquiry in such cases.

Mr. Vice-Chairman, only by enactment of laws this violence cannot To prevent it some be prevented. constructive work has got to be done. Though I am: member of the ruling Party, I must : dmit that the Government has also not done what it ought to have done during these last 23 There is unemployment years. West Bengal. So many people are unemployed. So many factories have closed down. The President's Rule is continuing there for more than eight months. But during these eight

months our Government has not done anything to improve the industrial relations, to improve the employment position. In West Bengal today as many as six lakhs of people have enrolled themselves in the Employment Exchanges. In addition there are a large number of educated unemployed who are yet to be registered.

Sir, we talk of giving unemployment relief to these unemployed. But the unemployed can very well ask us, "Well, you talk of giving us relief But you are taxing us by charging us some fee whenever we apply for a government job". If this is not taxation, then what else is taxation?

Sir, in the Employment Exchange Act there should be provision for compulsory notification of vacancies. If that is done these unemployed would not have to pay this tax.

(Time bell rings.)

Mr. Vice-Chairman, I am concluding by saying that the Government also must rise to the occasion. But only by governmental action. I feel this violence cannot be effectively and enduringly met. It can be effectively and enduringly met only by mobilising public opinion against it. We are that in Calcutta a citizens' happy committee has been formed and it is trying to bring people to sense. They are holding pada yatras; they are holding meetings. But the CPI(M) is obstructing even that. There is a report which has appeared in yesterday's Hindustan Standard under the heading "CPI(M) Men Stop Peace March at Chandernagore". It says:

"Sarvodaya peace marchers, led by Mr. Dinesh Chandra Mukherjee, had to face an opposition from a group of about 60 CPI(M) supporters during their public relations work at Chandernagore on Tuesday. The CPI(M) supporters blocked the way of marchers at Goswamighat and refused to hear them telling that they believe in dialectical materialism"

Does dialectical materialism mean killing? So, I would appeal to all the

[Shri Mahitosh Furakayastha] political parties: let us forget all our differences; let us unite; let us form peace committees: let us form citizens' committees and exhort our young men to adopt peaceful and constitutional means for changing the present system.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Very helpful suggestions. Now, Mr. Chatterjee.

SHRI A. P. CHATTERJEE Bengal): Mr. Vice-Chairman, let us see how the two Acts which we are now discussing were passed. They were passed under the State Legislation (Delegation of Powers) Act by the President. But before the President passed them, he had to consult the so-called Consultative Committee for West Bengal. Now, everybody knows the composition of the West Bengal Consultative Committee. The composition of it was quite different from the composition of the West Bengal Legislative Assembly before it was dissolved. The parties which got the majority in the West Bengal Assembly were not represented according to their strength in the West Bengal Consultative Committee. You know, Sir, there was a protest against that and our party refused to participate in the deliberations of the West Bengal Consultative Committee. Now, Mrs. Gandhi's Government again and again says that it will not have any truck with the Right reactionary part-But may I ask, who stuffed this Consultative Committee with these Right reactionary parties? As a matter of fact, we find that the Left democratic parties which got a majority seats in the West Bengal Assembly did not get seats in the Consultative Committee according to their strength and certain other parties were brought in which had been swept off the election board in West Bengal, I mean, the Jan Sangh and the Swatantra Party. Now, with their help and with the support of the representatives of these parties, Mrs, Gandhi's Government got majority in the West Bengal Consultative Committee for these two Acts. Sir, even hypocrisy has its But, then, I think, Mrs. Gandhi has

surpassed those limits also. She has always cried to the nation. "The Syndicate is coming, the Syndicate is Therefore beware and give coming. me some more powers." But with the help of the members of the Syndicate, with th help of the members of the Jan Sangh, Mrs. Gandhi got the consent to these two black Acts. Sir, in West Bengal, for example, we often find that the mothers in order to lull their children to sleep say "The devil is coming, the devil is coming." Now Mrs. Gandhi, to lull her political children in her camp to sleep says "The Syndicate is coming, the Syndicate is coming." But when the necessity arises, when it suits her, she always combines with the Syndicate, she always combines with the Jan Sangh. And combining with Syndicate, combining with the Sangh, she has got these two black Acts passed. And yet we have heard from Mrs. Indira Gandhi that Syndicate is the greatest danger in country. Not merely that. These are the stances, the poses which Indira Gandhi often strikes and after all a bogevman has to be there. After all, she is Lady Macbeth of Indian politics. She wants only the crown. It does not matter if in getting crown young men of Bengal have to be murdered or the sea of blood has to flow, the blood of the people whom the CRP and the police administration have shot dead in the streets of Calcutta as well as in the villages Bengal: that blood will be multitudinous seas incarnadine, Perhaps if I may again quote the famous authorher hand is so polluted with the blood of men of Bengal that all the perfume of Arabia will not sweeten her hand. But then, in spite of all these things she will have a stance and she requires a bogeyman and will be crying about that bogeyman, and she will have all the powers to herself. And then, when it suits her, she will combine with them in order to bring Not merely black Acts into force. that, What is actually happening? Mr. Mohan Dharia said yesterday the situation is very complex in

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Bengal, It is it is very complex. We find in the Hindustan Standard of the 15th that the assailants on Mr. Parimal Ghosh's wite and son had free access to his residence, according to the police authorities. And it was also stated by the police that the assailants on Mr. Gos i's wife and son were familiar with Mr. Ghosh's household. It is a strange thing which we see in West Bengal that a Minister is harbouring those elements which are going to murder his wife and child. We are again finding that in the streets Calcutta in the name of Naxalites, college student: and school boys are being shot down at point blank range. It is very strange I must say. As Mr. Mohan Dharia said yesterday, in this strange world we see further that the Cong (O) and the Cong (R) both combined together in back the progressive elements of West Bengal. I can efer to incidents which are not very 'ar from Calcutta. In Dhapa area on 1st June, 1970, Mr. P. C. Sen, a person belonging to Cong (O), gave a speech and immediately after he speech, the police and the CRP came and began to fire and a lady called Maharani Santra was killed by he police bullets. Another person (alled Dilip Ghosh was also shot down by the police on 11th June. 1970. What is happening in the Dhapa area is that those lands were of the Corporation and those lands had been resurted by the Corporation. And the peasa ts of that area, because the lands had been resumed by the Corporation, lave refused to pay the rack rents which were demanded by others. Jadunandan Singh and same Jaduna dan Singh and others who are patrons of Mr. P. C. Sen of the Cong (O) Now, after Mr. P. C. Sen lectured on behalf of Jadunandan Singh and ot lers, bullets were being fired, the CRI's came, the police came, and they supported the Cong (O) and killed these leasants. It is a strange world that here we have the Congress (R) shouting at the Cong (O) while in West Bengal the Congress (R) combined with the Congress (O) in killing peasants. At d we have also seen that

in West Bengal Ministers are harbouring elements who kill their wives and sons. Not merely that. Look at the Barasati incident on 3rd November, 1970. One Aditya Ghosal was murdered. He was the brother of one Aloy Ghosal Who does not know what Ajoy Ghosal is the supporter of Congress (O). He started issuing threats from 4th November to parents of the eight murdered persons in Barasat saying that their sons were involved in the murder of Ghosal and therefore beware. the 20th November what has happened is almost everybody's knowledge. The police, on behalf of this Congress (O) man, rounded up eleven persons, murdered them or caused them to be murdered and dumped them on the streets of Barasat. That is how Congress (R) is combining with Congress (O) in West Bengal. In Parliament they are like chaste wives because the Congress (R) says: "We do not combine with Congress (O) because they are very bad people". But in West Bengal this is what is going on. And we also hear of a possible electoral alliance between Congrss (O) Congrss (R). Who does not know that as far as Barasat murder is concerned. . . .

SHRI MAHAVIR TYAGI (Uttar Pradesh): The hon. Member is accusing my party also for this murder. It is a pity....

SHRI A. P. CHATTERJEE: The Barasat murders are such murders where we have given even evidence to the police. The CBI says that they have not got anything. No less a person than the Commissioner of Kamarhati municipality gave a statement before the DIG (CID) implicating many persons, giving for example even the number of the Ambassador cars from which the bodies were thrown. But Ajoy Ghosal is untouchable because Mrs. Gandhi, whatever she may say here, has her own combination and alliances in West Bengal Jan Sangh, Swatantra and Congress (O). Otherwise, how could she bring forward these black Acts on the basis 183 Re repeal of West [RAJYA SABHA] Act, 1970 and West Bengal 184
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(Shri A. P. Chatterjee.) of concensus in the consultative committee? I also submit that as far as West Bengal situation is concerned...

श्री श्याम लाल यादव (उत्तर प्रदेश): श्राप जरा बताएं श्रापकी पार्टी का क्या रूल है जैसा पुरकायस्थ साहब ने श्रपने भाषण में कहा उसका जवाब क्या है श्रापके पास ?

SHRI A. P. CHATTERJEE: What

is happening in West Bengal? In West

Bengal, Mrs. Gandhi's socialist police —because she is a socialist lady and therefore her police also must socialist-have been raiding after village and they are trying to take away whatever the peasants had gained during the regime of the United Front. I can refer only to one village in Jadavpur, namely, Bainch tolla village. That village was raided 75 times by the Police and the CRP between April and October. Do you know why? The peasants there had occupied the benami lands landlords. The police wanted to dislodge them. The police are in league with anti social elements in the villages. We have known how police are helping goondas. In that particular village there is a kisan called Khagen Patra, who is a samiti worker. His daughter Nandrani, was abducted by one of the goondas and she is still un-3 v.m. traceable. I wrote a personal letter to Mrs. Indira Gandhi stating all those things, stating what has happened in Jadavpur. But Mrs. Gandhi has not got the courtesy to reply to that letter. She has not replied to that leiter wherin I have said that in league with the CRP and the police, with knowledge of the CRP and the police, the goondas are molesting the women and the goondas are abducting women. I have given scores of instances to the Prime Minister. It is not that the honour of women is such, the honour of the women of Bengal is such as does not require her interference, require, well her support.

Sir, I went to Malda. The peasants there, Sir, have now named their village as Ho Chi Minh Nagar and in that Ho Chi Minh Nagar, they occupied the benami lands of one Chowdhurani.

AN HON, MEMBER: Ho Chi Minh Nagar?

SHRI A. P. CHATTERJEE: Ho Chi Minh Nagar and Ho Chi Minh is a name of revered memory there they occupied the benami lands of the zamindars there. Do you know, Sir, what the police did? The police went on the 27th March, immediately after the United Front Government fell, and on the 27th March 1970, they went at midnight or after midnight and began to fire at random. person was killed. But Mrs. Gandhi's Government will be mistaken if they think that by such Draconian methods she will be able to cow down people of West Bengal. As a matter of fact, the place where Sajjad Hussain died that very place had been named by the villagers there as Sajjadpur. That is the answer that the villagers have given to Mrs. Gandhi's police and Mrs. Gandhi's police bullets. That is the way the Bengal people are fighting against the reaction, the right reaction, and the right reaction's protagonist, the greatest protagonist of right reaction, is Mrs. Gandhi herself. Her Government has let loose the CRP and the police on the people of West Bengal and they are now killing the people they are beating up the people there, they are molesting the women and they are bringing down houses by demolishing them and they have started a fascist terror there. I also appeal to the benches on side, "If you have any love or any sympathy for socialism, if you have any love or sympathy for then, you also must come out against the fascist terror that has been let loose by Mrs. Gandhi's Government in West Bengal, because, if you don't do that, then beware you will also be engulfed in this police tyranny and police terrorism". In Hitlerite Germany also you might have seen, when the Communists were beaten up, the Social

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Democrats kept out. They thought that the Communists only were beaten up and why should they bother? But, after the Commi nists were destroyed, then the turn of tĥe Social Democrats came and I, therefore, appeal to the Socia: Democrats also here. Let them beware, the chance will come for them, the bitter chance, the bitter pill. So, of they want to escape this they must combine with us in our fight against the onslaught of fascist tyranny. If they don't do that, they will also be drowned in the blood to be shed by Mrs. Gandhi's police.

Sir, I am also going to say how the police, in their fascist terror and savagery, has been carrying on throughout the state of West Bengal. Sir, I had been to Alipurduar, because we had set up a Committee of Inquiry. In Alipurduar, nen and women, in hundreds, came to us and gathered around us and hey put questions to They put this question to us: "What shall we do? The CRP and the policemen come to us now and then and abuse filthiy our mothers wives and daughters in our presence, unprintable abuses abuses which send the blood of the people to their heads, bul what can w do?" These are the ways in which the CRP men moving about. Trey are moving about like hyenas; they are moving about like beasts in lundreds; they moving about like so many wolves. And these hyenas and wolves are angrily killing the young people. Sir, do you know the extent of cruelty to which they have gone? I have got the evidence of one Jayant Kumar and one Tapan I atta, the two primary (I terruptions). teachers.... These listen now. are primary I know there are teachers. some teachers in those benches also. Jayant Kumar and Tapan Datta were placed in the police lock-up in Malda. Do you know what they did? CRP spat on the teachers. Tapan Datta said that the spit was so heavy that he was drenched in the spit of the CRP. Do you not call it bestial? Do you not call it cowardly? The man is in police lock-up, and you are spitting upon the man and you are drenching him in your spit! This is the way in which they have been proceeding . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please finish.

SHRI A. P. CHATTERJEE: I will take some time. Sir, I can tell you also that in a place like Kharibari P. S.—the Naxalite movement started from there, you know-where there are only four houses, the police came. One person called Letengu Urao was there when the police came. He was there with a baby in his arms and a toddler by his side. He was trying to flee. The police shot him from The man who was carrying a baby in his arms and a toddler by his side, was short in the back. know what story the police gave out? They gave out that Charu Mazumdar. etc. had come there, and that there was a fight between them and the police; after the fight he crossed the river and disappeared in the forest behind. Sir, we have gone there. We found that there is no river there, no stream there, not to speak of a 'nallah' even. As far as forests are concerned, there are only paddy fields. This is a false story.

Sir, there is another village in Siliguri District. We went there and found that there are only three Jotedars who had grabbed all the land there. When the peasants resisted, do you know what the police did? The police arrested them; they were 45. They arrested all the 45 persons and started a case for violation of Section 144 order under Section 188. But there was no Section 144 order in that village, called Khaprel in Siliguri District. This is the way in which the police are going on.

I can give instances after instances. But then, Sir, I will wind up. But before I wind up, I will say this that sadistic tortures have become a habit with the police. The police and the

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CRP in West Bengal, when they take away a person, always do a hat-trick. Do you know what a hat-trick means? Hat-trick means three victories in succession. When they catch hold of a man they beat him; when they throw him into the van, they beat him mercilessly; and when they throw him into the lock-up, again they beat him. This hat-trick they are doing there.

Sir, in Calcutta, for example, under the very nose of the Governor of West Bengal, who says that he is a person who has great faith in democracy, under his very nose, in Jorabagan P.S., on a particular day in the morning there was a bomb explosion. One boy died. The police came to another place. The women-folk came out and they said. "What are doing here? You have come here to our locality, but you have not gone to the locality from where the bomb was thrown?". And, because of this altercation do you know what hap-The CRP people, indecently pened? dressed in 'janghias', beat them, looted the entire locality, broke open door after door and molested women. Sir, at another place 200 yards away from the place where this took place, they ransacked the house of one of CPI-M member, Shri Harprasad Chatteriee. This is the way the police have been behaving.

Sir, the whole point is whether this police can be entrusted with any lawand-order duty. Sir, we went, for example to the Governor of West Bengal and we represented all these things before him. And do you know what the Governor of West Bengal said to us? The Governor of West Bengal told us that this was the first time he had come to know that the police were killing people. The police were killing people at point-blank range. The Governor told an untruth. After all, what can we expect from a Governor when even the Prime Minister tells untruthful things. Prime Minister in one of her letters to our members said that she did not know that the inquiry into firings had been stopped. She didn't know that? So also the Governor said that he did not know .hat there was any police excess. But only a few days before, we went to the Governor and we told him that Ranjit Chakravarthy and his brother Samir Chakravarthy were shot at point-blank range by the Deputy Commissioner, North Mangal Singh was the Office $_{f r}$ charge of that Police station. The father of these two persons killed represented to the Governor and in that representation he said how his sons had been killed. Do you know how those boys had been killed? boys were merely chatting on ledge of the house. It was heavily raining on that day. There was no incident and Bibuti Chakravarty came in a van along with Shew Mangal Singh and another Thakur and shot at Ranjit Chakravarthy at point-blank range even though Ranjit varthy said that he was a Police Constable. After he was shot, he went up to a stair-case and took shelter inside a lavatory. The Thakur went up and dragged him down and killed there after firing many shots. Samir Chakravarthy, the younger was also shot. Both of them were taken in a police van. Instead of taking them to a hospital they took them to the Ganga river side and in the river side Samir Chakravarthy groaned and Bibuti Chakravarthy, the beast as he is called out: "That man is still speaking stop his voice'. The other shots were fired into his chest and Samir Chakravarthy died. These are cruel incidents and the evidence their brother, Binay Chakravarthy is He was carried along there. them and we have got the evidence of Binay Chakravarthy. All this told to the Governor but the Governor, in spite of all that, told us that he did not know that the police had committed excesses. I do not know to what depths of falsehood a person can descend Is office so much to be prized? Is office of profit so much to be valued above human values

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sense of human lignity? That is the question. I can give another instance. We have collected statistics of police murders and according to that-I had even circulated it to some of friends-45 persons have been killed by the Police at point-blank range but then, our latest information is that the Police have killed between 60 and 65. My friend is asking about murders of police personnel. I have also heard some other Members, including Bhupesh Gupta. The question democracy is in the balance. What is democracy? Democracy means, if at all any one thin that there must not be fascist terror sm, there must not be police terrorism. Inter-party terrorism is one thing, ir ter-party violence is one thing but police violence is other. If any nerson wants to them on the same level I will say that willy-nilly he supports police violence also. If you want . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Both terrorisms are bad.

SHRI A. P. CHATTERJEE: That is not the way to out it. I will say this that if you say ooth are bad, you are equating them. But I say that these terrorisms are nto to be equated. Police terrorism is only one step from rascist terrorism. And there is difference between police terror and fascist terror. The whole question is this whether you want fascism to go or not and whether you want democracy to survive or not. If you want fascism to go, then you must say that police terror mist have to be stopped. and if police terror has to be stopped. then you will have to see that this police violence, which has been going on in West Bengal, which has been going on in the streets of Calcutta, has to be stopped, and all parties, who have got any faith in democracy, they must come out against that violence. As far as the two Acts are concerned, these two Acts are insult added injury. After the 17th of March, 1970, when the United Front Government was dismissed by the Governor

West Bengal, after Shri Ajoy Mukheriee betrayed the electorate's verdict well, after that, between then and now, during these nine months, police have killed 65 persons. razed villages, have molested women. have beat up people in the lock-up killing them there, have committed all sorts of orgies. In view of those I am appealing to the democratic sentiments of the people here. Now, as far as this point is concerned, let us not put it on the same level with inter-party violence. Let us put it on another level altogether. This police violence has to be condemned, has to be decried, and further, if actually democracy has to survive in West gal, these two draconian Acts which the Rsolutions are being discussed in this House, these two Acts have also to be voted down, have to be struck down. I know that, as far as the political children of Shrimati Indira Gandhi are concerned, she has to give them the bogey-man in order to keep them under control.

SHRI SHEEL BHADRA YAJEE (Bihar): He is speaking nonsense.

SHRI A. P. CHATTERJEE: But I can say this; today they may not be with us, but I can tell you and tell them through you that the day is coming when sense will dawn upon them that what they are tolerating today, this police terror, is the beginning of fascism in West Bengal and, for that matter, in India. If you want to do away with fascism, if you want to kill fascism, if you want to kill fascism, if you want to nip it in the bud, then all democratic-minded people must rise up against this police terror and against this police violence.

SHRIMATI PURABI MUKHO-PADHYAY: Mr. Vice-Chairman, Sir, I wanted to speak on these two Bills, on these two Resolutions on the Bills but I was not allowed on the ground that there was hardly any time at our disposal. Sir, may I point this out that, when the Vice-Chairman is not him-

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[Shrimati Purabi Mukhopadhyay] self keeping to the time schedule, then we should also be allowed to speak? There should not be any plea of lack of time in our case. Sir. I want my name to be included,

SHRI N. G. GORAY (Maharashtra): Sir. I think this is the third or fourth we are discussing time that Bengal in this august House. every time we discuss the situation in West Bengal, one has to speak with a very heavy heart.

Sir, vesterday I listened with very close attention to what my friend, Shri Bhupesh Gupta, said. But after listening to his speech I was surprised when he said that these black laws should be repealed. Sir, the whole case, as he put it, was so grim, so full of tragedy, that I did not know how his peroration, towards the end, asking for the withdrawal or repeal of these laws, squared up with what he had said before. Sir, he characterised these laws as black laws, both Shri Bhupesh Gupta and Shri Chitta Basu. did. They are really draconic, there is no doubt about it, but will they not give a little thought to the fact that these laws had to be enacted after a long time, after a great deal of patience, very reluctantly, when it was proved that the situation in Bengal did improve? Sir, from one side it being argued that so far as Bengal is concerned the police are indulging in excesses and from the other side it is argued that it is Naxalites and their friends who are indulging in these ex-We who come from cesses. States look to Bengal with dismay; we who always looked upon Bengal as the land of inspiration, the land of Vivekananda, Paramahans, Chitta Ranjandas-and their names are legion-are surprised that for months together, for years together, this story of horror and murder is continuing. Sir, we are caught in a vicious circle, violence from one side, repression from the other. They say that the police is for extermination on the Naxalites but is it not a fact that the leader of the Naxalites has openly

asked for the liquidation of all those who stand against him? On the one side it is liquidation; on the other it is extermination. Sir, I am really surprised to find my friend here denouncing the police but refusing to even a single word of condemnation for the acts of violence, destruction arson committed by some friends.

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I have got this paper 'People Democracy' and this article here is written by Shri Basavapunnaiah, who is one of their topmost leaders. What is his characterisation of the Naxalites? Sir it is a long article but I will only quote one paragraph.

"A look at the latest phase of the so-called Naxalites . . .

He calls them so-called Naxalites.

"....and their activities would convince every honest man woman that all their tall talk peasant guerilla war, agrarian revolution, people's war, etc. was a hoax. Bomb attacks on schools. colleges, libraries, killing of students, youth, kisan and trade union workers of other political parties, the cadres of the CPM in particular, the assassination of policemen and civilian officials and organising individual murders on the bidding some interested persons or parties have become their routine activity."

This is the accusation levelled against the Naxalites by the leader of the CPM and here we witness the spectacle of the CPM spokesman in Parliament laying all the blame on the police and not saying a word about Naxalites. I would again plead with Mr. Bhupesh Gupta . . .

SHRI MAHAVIR TYAGI: They seem to be in league with each other.

SHRI N. G. GORAY: It is not a question of condemning this party or that party; the question is, we should go deep into the root of the matter and try to find out how this violence, how these murders, how this liquida-

tion, how this extermination can stop. I am interested in that and I suppose the whole House is interested in that. That being the main question I would like to ask Mr. Bhupesh Gupta also. Here is their paper, New Age, Here is a photograph showing thousands villagers with lathis, spears swords in their hands marching in a procession to take possession of land. Now, let Shri Bhupesh reflect for a moment. This was a morcha at the bidding of the Now, these are he very things which the Naxalites are doing. The CPI is accusing the CPM of having generated violence and allowed violence. the three parties are doing it. Marxista are 1rying to implement Marxism in their particular way. The result is that young people are dying. Women are being molested. are being burnt down. The statues of our national leaders are being destroyed. A good deal of talk was heard just now from our friend here about fascist violence and the inter-party or Marxist violence, but does it make any difference so far as the woman who is molested is concerned, so far as the young boy who is murdered is concerned? Whether she is molested by a fascist gang or a Marxist gang, it makes no difference. Whether young boy is murdered by the police or by the followers of Charu Mazumdar, it does not nake any difference at all. Therefore, I would like to plead with these people. I am reminded of the Sanskrit Sloka:

बौद्धारो मत्सरग्रन्ताः प्रभवःस्मयद्विताः । ग्रबोधोपहताक्चान्येः जीर्णमंगे मुभाषितम् ॥

I sometimes de pair of pleading with these people lecause they will not talk anything except their nostrums and shibboleths. They never think of Bengal as a whole. They never think of this country or democracy. They will never think beyond what their party has taught and what their platforms have taught them. They must get rid of it. I would plead with them that democracy in India, though it is 1602 RS—7.

defective, gives enough protection to all those people who want to abide by Even if you want to capture power, it is possible to do so without resorting to arms. Just see what has happened in East Bengal. Is it not really encouraging that, in spite fifteen years of martial law, in one sweep the people have brushed aside all those who wanted to lord it over them? You will see that 99 per cent of the people had voted. People went to vote. People believe in the power of the ballot box. It is possible for parties to come to power through the ballot box, but it is necessary to forget your nostrums and your theories which are completely outdated, I would, therefore, plead with my friend Bhupesh Gupta. the Naxalites and Marxists to decide once and for that it does not matter who has committed violence. Violence is bad for our country. I do not want to take more of your time and I would certainly like Shrimati Purabi Mukhopadhyay to have some time. I have pleaded my case many times and I am tried of pleading, but I would certainly like these people to think over these things seriously and not indulge in mutual accusations. It is not going to help us in anyway. It is only going to take Bengal to ruination. In the whole country there is a spurt industrial activity. There is a green revolution. Look at Punjab and Haryana and also look at Bengal. Is there not rise in prices, is there not unemployment, is there not labour unrest in other parts of the country? Why is it that in other parts of the country this sort of bloodshed does not take place? Only recently in my State all the Government employees were on strike for twelve days, three lakhs of them, but there was not a single case of arson or murder or loot.

SHRI K. P. SUBRAMANIA MENON: What about the Shiv Sena?

SHRI N. G. GORAY: The Shiv Sena also did not succeed in doing it. Therefore, I am saying after all, it is

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[Shri N. G. Goray] not only the duty of the Government or the police to maintain peace. It is the duty of the Opposition parties also to keep the temper and mood of nonviolnce and peaceful agitation. If you do no, want to listen, if you do not want to agree, do not agree, but I am warning you that if this sort of tendency grows if this sort of movement grows, then it will not be for the good of any of us. You are inviting fascism in this country. That is my charge against you. What can the common people do? What can they do against the police? What can they do against your own armed people? They cannot do anything. Therefore, they would rather welcome a fascist Government than a State where nobody is feeling Therefore, I would like to secure. urge upon these people-all of them are my friends. I have no doubt in my mind that they want power; I do not blame them for that; all of us want that. When the ballot box is there, when the democratic methods are open for us, why should we go in for this sort of violence unless we want to foist a dictatorship over this country? If you want a dictatorship, of course, you cannot it, and I can assure you that if the Marxists are still dreaming of dictatorship of the proletariat or a single party, they can get it over our dead bodies, and not so long as we are alive.

Therefore, I am saying please abondon this. It is not going to take you to power. It is not going to improve the lot of Bengal. It is not going to enrich Bengal. It is not going to save the cause of democracy. Please abandon this. I will suggest to them a six Please moning' truce. ask followers to adopt democratic methods to take to peaceful methods for six months. You assure the whole country that there will be no violence from your side no murders from your side, no destruction, no demolition. If you do that. let the Government also assure that if these things do not happen, if all parties pledge themselves to peaceful methods, there will be no repression from the Government side. Let us give ourselves six months or four months of truce and then you will see that the face of Bengal changes. I want to see the face of Bengal change.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There is much to think about in what Mr. Goray has said. We are all concerned about it. Mr. Rajnarain.

SHRI BHUPESH GUPTA: Sir, I rise on a point of order. When we said about the police, you did not seem to be concerned about it. It is not good for the Chair to express concern partially. What Mr. Goray has said we take it very seriously beause he is one of our very respected leaders. But I also represent a party. When I pointed out to the murders committed policemen by giving facts figures—that was not an abstract appeal; we had given you facts and figures, names, number, and so onat that time you did not say we feel concerned.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Rajnarain.

SHRI A. P. CHATTERJEE: Sir, on a point of order. When the debate is going on and on such a subject as this with great respect to the Chair, I must say that the Chair should not show its partiality for a particular party or particular cause. We also put forth our point of view and said that the police violence and police murders of young men are more terrible than inter-party violence. You did not say anything at that time. You should have opened your mouth then. Why do you now open your mouth to support something which goes against our cause?

(Interruption)

SHRI MAHAVIR TYAGI: All that he said was how to establish peace and maintain democracy. It is on account Violent Activities)

of those slogans that the Chair supported it. The whole House agrees with it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Rajnarain.

SHRI BHUPESH GUPTA: You cannot buy peace n Bengal by shooting down people.

(Interruption)

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): Order, please. It was the turn of a Congress Member, but Mr. Rajnarain has requested me that he has to go to court for evidence. So, I have exercised my discretion and I have given the chance to Mr. Rajnarain.

श्री राजनार। यण (उत्तर प्रदेश): श्रीमन, मैं सर्व प्रथम यह निवेदन कर दुं कि स्रापने श्रपने मुखारविन्द । श्री गोरे की तकरीर की, जो तारीफ की व: भ्रापके लिये उचित नही थी।

SHRI MAH(TOSH PURKAYAS-THA: Why not?

श्री राजनार यण : ग्रव मै ग्रपना भाषण शुरू करता हूं। भी एन० जी० गोरे साहब, श्री ए० पी० चटर्ज साहब ग्रौर इसके पूर्व कुछ सम्मानित सदस्यो को सूनने के बाद में इस नतीजे पर पहुंचा ह कि वस्त्रस्थिति का सच्चा दिग्दर्शन होगा या नही, यह समझ में नही ग्राता, एक श्लोक मैं बरावर कहा करता ह । चाहे काव्य पूर्ण संस्कृत में हो या वोलने में सारी कलाश्रो का समारंश हो जाय, श्रच्छी श्रंग्रेजी लच्छेदार कोई बाल जाय, मगर यदि उसमें लोक स्थिति का रच्चा निरूपण नही होता, तो ऐसे वक्ता को मुखंका चक्रवर्ती राजा ही कहना चाहिए ।

श्रीमन, मैं यह कहना चाहता हं कि म्राज यहां पर विषय क्या है । पश्चिमी बगाल में जो श्रीमती इन्दिरा गाधी ने एक प्रकार से नजरबन्दी का कानुन लागू कर दिया उस पर सदन इस सरकार के साथ है या नहीं यह विषय है सदन

के सामने । पश्चिमी बंगाल की सलाहकार समिति में मै भी हं, मगर ऐसे समय मे पश्चिमी वंगाल की सलाहकार समिति बलायी जाती है, ऐसे म्रानन-फ नन ने वृलायी जाती है कि उस की पहले से कोई स बना नही होती। मैं तो उस की किसी बैठक में जा ही नही पाया। हो क्या रहा है पिंचमी बंगाल में ? ग्रब मैं थोडी देर ग्रपने मित्र श्री ए० पी० चटर्जी से ग्रापके जरिये बात करना चाहता ह । श्री ए० पी० चटर्जी की तारीफ करनी चाहिए; क्ये कि श्री ए० पी० चटर्जी ने श्री भूपेश गुप्त की तरह ग्रपनी स्ट्रेटेजी को छिपाया नही । श्री ए० पी० चटर्जी जो है उसको उन्होने साफ-साफ कह दिया, सही-सही कह दिया। श्री ए० पी० चटर्जी वायलेस में, हिंसात्मक प्रणाली में यकीन करते हैं ग्रौर यह उन्होने साफ-साफ कहा । यह उन्होंने नही कहा कि ग्रहिंसा में विलीव करते हैं ग्रौर हिसा करते है । वह साफ कहते है कि मैं डिक्टेटरशिप ग्रॉफ दि प्रोलोटेरियेट में यकीन करता हूं। वह कह रहे है तो मैं उनको तो समझ रहा हं लेकिन मैं श्री भूषेश गृप्त को समझने मे असमर्थ रहा हं। श्री भूनेश ग्प्त माने इडिविज्यल नही, मै यह जानना चाहता हूं आज इस सदन में श्रापके द्वारा तमाम सम्मानित सदस्यो मे कि जनतंत्र के माने क्या है ? क्या जनतंत्र की कोई परिभाषा है ? मैं यह जानना चाहता हं कि फासिज्म ऋधिनायकणाही के मायने क्या है ? क्या ग्रधिनायक की कोई परिभाषा है ? मैं यह जानना चाहता हूं कि राइट रिएक्शन क्या है ? क्या इसकी कोई परिभाषा है ? मैं यह जानना चाहता हं कि लेफ्ट रिएणन क्या है ? क्या इसकी कोई परिभाषा है ? मै यह कहना चाहता हं कि ग्रनावण्यक वेमतलव ग्रौर निरर्थक शब्दों का प्रयोग कर के इस देश की राजनीति में ववंडर खड़ा किया जा रहा है ग्रौर इसमें स्राज हमारे सी० पी० स्राई० के लोग बडे माहिर है, क्योंकि उनके पास साधन हैं। उन का मदिर मास्को मे है । उनका खंटा गडा है श्रीर जो सही बात हम लोग कहते हैं, वह भी ग्रपनी जगह से ग्रागे नही बढ़ पाती है। मै इस बात को समझता हूं कि निर्वल सत्य प्रवल श्रमत्य

[श्री राजनारायण]

के सामने कभी-कभी झक जाता है। हमारा सत्य है मगर निर्वल है, भूपेश गुप्त का ग्रसत्य है. मगर उसमें ग्रामुरी ताकत है, इसलिए हमारा सत्य उन के भ्रामुरी ताकत के भ्रसत्य के सामने कभी-कभी वेचारा परेशान हो जाता है। हमारे मित्र श्री ए० पी० चटर्जी साहब चले गये। मैं उनसे पुछता कि चीन का मास्रो हमारा माग्रो चीन का नेता हमारा नेता, क्या यह नारा लगाना ग्रपने देश के नागरिक के लिए कोई शोभा की वात है ? ग्रौर यदि पश्चिम बंगाल की हर दीवार में लिखा हो--चीन का माग्रो हमारा माग्रो चीन का चेयरमैन हमारा चेयरमैन--तो क्या श्री ए० पी० चटर्जी इस बात को भी कह सकते है कि भारत का गिरि. चीन का गिरि, भारत का राष्ट्रपति, चीन का राष्ट्रपति । यह कहने के लिये वह तैयार है मैं जानना चाहता हं ग्रपने सी० पी० ग्राई० एम० के भाइयो से ।

[Mr. Deputy Chairman in the Chair]

श्रीमन, मैं यह पूछ रहा था कि चीन का माग्रो हमारा माग्रो, चीन का चेयरमैन हमारा चेयरमैन जो लोग कहते है क्या वह लोग यह कह सकते हैं कि भारत का प्रेसिडेंट भारत का गिरि, चीन का प्रेसिडेंट चीन का गिरि। ग्रगर वह यह कहने के लिये तैयार नहीं हैं. तो भारतीय राप्ट् के प्रति वह वफादार है या नहीं। मैं ऐसे तत्वों से, ऐसे लोगों से बहत ही सफाई के साथ पूछना चाहता हं कि जो चीन के माग्रो को ग्रौर चीन के प्रेमिडेंट को भारत का प्रेसिडेंट मानते हैं श्रौर तमाम पश्चिम बंगाल की दीवारों पर लिखते या लिखवाते हैं, क्या वे लोग भारतीय राष्ट्र के प्रति वफादार हैं, ग्रगर हैं तो दूसरी बात है भ्रौर नहीं हैं तो फिर क्या उनके लिये व्यवहार हो, क्या कानुन उनके साथ इस्तेमाल किया जाय. इस प्रश्न पर भी गम्भीरता के साथ विचार किया जाय । ऐसा नही है । मैं ग्रापको सही बात बता दं। वह ग्रागे बताऊंगा ग्राखिर

भ्रब भ्रगर कोई पार्टी डेमोक्रेसी में यकीन चाहरी है, जनतंत्र में यकीन करती है, तो हथियार-

तंत्र में नहीं जायगी। जनतंत्र में विश्वास रखने वाली पार्टी हथियारतव में जा ही नहीं सकती। तो मैं यह जानना चाहता हं कि क्या सी० पी० भारतीय कम्यनिस्ट पार्टी हथियारतंत्र में नहीं जा रही है।

श्री भूपेश गण्त: हम तो हथियार जानते नहीं, हमारा तो हाथतंत्र होता है।

श्री राजनारायण : यह हमारे मित्र हैं, मैं इनकी बड़ी इज्जत करता हं, क्योंकि यह मैं चाहता हं कि यह हमारे साथ आये, इनकी वद्धि में जो स्रभी एक जाला है वह कटे, मैं यह इनको निवेदन करता हं, इनकी स्रारग्-मिन्नत करता हं भ्रौर इसलिये इनको बताना चाहता हं कि जो जनता हाथ के वोटों से भारतीय कम्यनिस्ट पार्टी को ताकत नही दे सकती, वह जनता हथियार कैसे चला सकती है। वह जनता हथियार नहीं चला सकती। इसलिये हथियारतंत्र में श्राज भारत में जो यकीन करेगा वह फासिस्ट होगा, वह डिक्टेंटर होगा, वह एनार्किस्ट होगा । मझे मालम नही कि मार्क्स-वाद को इन्होंने कैसे पढ़ा है। हम चाहते हैं कि वह हमारे साथ जेल में चलते तो हम इनको मार्क्सवाद को पढाते । मार्क्सवाद है क्या? मार्क्स ग्रौर वकानिन की यही लड़ाई थी। लडाई क्या थी ? मार्क्स कहा करता था कि हमारे एक्शन के पीछे मास-सपोर्ट चाहिये, हमारे एक्शन के पीछे ग्रगर जन-ममर्थन नहीं है. जनता नहीं है, तो वह चन्द मुठठी भर लोगों का काम हो जायगा ग्रौर चन्द मुट्ठी भर लोगों के हाथ में ताकत ग्रा जायगी तो वह समाजवाद नहीं होगा, जन-राज्य नहीं होगा, वह चन्द मुटठी भर लोगों का राज्य होगा। जैसा कि ग्रच्छी तरह से हम लोग जान रहे हैं कि ग्राज रूस का ढांचा डिक्टेटरशिप ग्रॉफ दि प्रोलेटेरियट फार दि प्रोलेटैरियट ग्रॉन दि प्रोलेटेरियट है, वह कहते है--प्रोलेटेरियट का डिक्टेटरशिप प्रो-लेटेरियट के लिये प्रोलेटेरियट पर--यह सब क्या नारा है ? क्या यह केवल शब्द हैं, शब्द का जाल-बट्टा है ? इसलिये बहुत ही सफाई के साथ ग्राज भारतीय कम्यनिस्ट पार्टी को

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दुनिया की बदलती हुई राजनीति में भ्रपने मस्तिष्क के भ्रन्य मौलिक परिवर्तन करना होगा, मौलिक पारेवर्तन लाना होगा । श्राज श्रगर भारतीय कम्युनिस्ट पार्टी सोचती है कि केवल इन्दिरा सरकार की चाटुकारिता ही समाजवाद है तो मैं इनसे निवेदन करूंगा कि ऐसी बात नहीं है ।

श्रीमन्, फिं भी मैं यह पूछना चाहता हूं कि ग्राज वह णित, ग्राज वह ताकत, जो कि ग्रपनी राष्ट्रीय सीमाग्रों के प्रति ईमानदार नहीं है, जो ग्रपनी राष्ट्र के प्रति भक्ति नहीं रखती है, जो ग्रपनी राष्ट्र के प्रति भक्ति नहीं रखती है, जो ग्रपनी राष्ट्र के प्रति भक्ति नहीं है। यह प्रश्न मैं श्री चन्द्र शेखर के लिये, मोहन धारिया के लिये छोड़े देता हूं ग्रौर श्री कृष्णकान्त के लिये जो कि बी० एच० यू० के प्रोडक्ट हैं, उनके लिये छं ड़े देता हूं। ग्रगर वह बी० एच० यू० का प्रोडक्ट न होते, तो हम दूसरा व्यवहार करते . . .

विपक्ष के नेता (श्री इयामनःदन भिश्र): तो वः श्राप के वाल-संगी हैं।

श्री राजनागयण: श्रव तक भारतीय स्वातंत्रय संग्राम ने जो सीख दी थी, उसको भुला कर हम गागे बढ़ेंगे या उससे श्रनुभव लेकर, ज्ञान लेग्द, श्रागे श्रपने रास्ते को सुधारेंगे? यह कभी कभी लोग हमको लेक्चर देने लगते हैं तो मुझे परेशानी श्राने लगती है। इस लिये श्राज, बंगाल की स्थिति क्या है, मैं उसके ऊपर थोड़ी सी रोशनी हालंगा।

स्राज बंगाल में क्षेत्रीयता है, स्राज बंगाल में साम्प्रदायिकता का वातावरण है, एक यूनियन के लोग दूसरी यूनियन पर कब्जा करने के लिए नारी मर्यादाश्रों को तोड़ने जाते हैं स्रौर उन्में हत्या, स्राग लगाना, कत्ल करना, महिलाश्रों को लटना, घर का सामान जलाना, ये सब शामिल हैं। हमारे मिल्ल ए० पी० चटर्जी स्रभी चले गए, मैं उनसे जानना चाहता था कि क्या वह सत्य नहीं है कि स्रभी-स्रभी करनारी कोलियरी

में 4 एस० एस० पी० के लोग मारे गए। बाकायदा हमारी रपट है। उसमें 2 बड़े नेता सी० पी० श्राई० (एम) के दिखाये गये हैं, मगर सी० पी० ग्राई० (एम)के वह नेता ग्रभी तक गिरफ्तार नहीं किए गए है। हमारे किसी साथी का नाम सी० पी० ग्राई० (एम) लिखा दें तो उनकी गिरक्तारी फौरन हो जाती है। मगर उनकी गिरफ्तारी नहीं हुई है, यह स्थिति है। ग्रभी जलपाईगुड़ी में मैं गया हुन्राथा। जलपाईगुड़ी से मैं सीधा त्रारहा हं, वहां हमारे दो ग्रादिमयों को कत्ल कर दिया, कत्ल करने वाले सी० पी० ग्राई० (एम) के लोग बताए जाते हैं, मैं सी० पी० ग्राई० (एम) के लोगों से मोहब्बत करना चाहता हूं, क्योकि वह इन्दिर के जाल को अब समझ गए हैं, पहले नहीं वह इन्दिरा जी का समझेथे। ग्रब जाल-बट्टा, इन्दिरा का मायाजाल काटने को तैयार हो गए हैं श्रौर हमारी राजनीतिक की दिशाकी लाइन में ग्रा गए हैं। मैं उनसे पूछना चाहता हूं, जब हम उनको नजदीक लावें तो हमारे पेट पर छुरा, खजर भोंक दें तो ऐसा कितने दिन चलेगा, इसको गम्भीरता से सोचें। मैं भ्राज सी० पी० एम० के लोग, जो इस सदन में हैं, उनसे विनम्रता के साथ निवेदन करूंगा कि हमारी भावनात्रों को समझें, ग्रपने नेताग्रों को जाकर बताएं कि सी० पी० ब्राई० एम० को हम लेना चाहते हैं

श्री उपसभापित : जो ग्राना नहीं चाहते हैं उनको साथ क्यों लाना चाहते हैं। उनको साथ लेना चाहते हैं ग्रौर वह ग्रापके साथ ग्राना नहीं चाहते हैं।

श्री राजनारायण : क्योंकि हमारी राजनैतिक दिशा की लाइन में ग्राज वह खड़े हैं, इसलिये वह गम्भीरता के साथ जो उनके कर्म हो रहे हैं, सोचें ग्रौर पश्चिमी बंगाल की स्थिति में मैं उनसे कहना चाहता हूं, हम राजनीति में बेईमानी नहीं चाहते हैं, हम हर जगह ईमानदारी चाहते हैं ग्रौर राजनीति तो शुद्ध ईमान की चीज

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Violent Activities)

[श्रो राजनात्त्रयण]

मैं राजनीति को अपना धर्म मानता हुं, यह राजनीति में बेईमानी की जगह मानें तो वह राजनीति नहीं।

मगर क्या मैं श्रीभनेश गुप्त से पछ सकता हं उनके साथ मोहब्बत है, इसलिए उनका नाम जवान पर ग्रा जाता है--इया सी० पी० ग्राई० से पुछ सक ा हूं कि क्या ग्राज बंगला देशों में वंगाली और गैर-वंगला बंगाली का झगडा बडे पैमाने पर नहीं खडा कर दिया गया है ? उसका परिमार्जन क्या होगा ? ज्यों-ज्यों राष्ट्रीयता की भावना जाएगी, त्यों-त्यों क्षेत्रीयता की भावना प्रवल होगी और यह हो रहा है। ग्रगर यह मानव हैं तो ग्रापके जरिए उनसे कहना चाहंगा कि ग्रब बंगाली भ्रौर गैर-बंगाली का विभेद पश्चिमी वंगाल में खत्म होना चाहिए, वहां राष्ट्रीयता की भावना होनी चाहिए। क्या ग्राज पश्चिमी बंगाल में श्रीमन् हिन्दू श्रौर मुस्लिम की भावना नहीं बढायी जा रही है ? ग्रांज मैं कहना चाहता हं, बहुत सफाई के साथ, यह हमारी श्रीमती पूरबी मुखर्जी साहिबा बहुत जोर से बोलेंगी, कि इन्दिरा कांग्रेस ग्राज पश्चिमी बंगाल में हिन्दू और मुसलमान का झगड़ा उकसा रही है ग्रीर उसे बड़े पैमाने पर उकसा रहे हैं ताकि चनाव के दरमियान ऐसी स्थिति ग्रा जाय, जिससे वहां पर हिन्दू मुस्लिम संघर्ष हो जाय, जिसके द्वारा वे सारी ताकत ग्रपने हाथ में ले लें ग्रौर फिर इस तरह से फासिस्ट तरीका श्रख्तियार कर लें। जब मैं यहां पर यह बात कहता हूं तो मैं श्री चटर्जी की बात का समर्थन करता ह कि पुलिस वहां पर ग्रत्याचार कर रही है। पुलिस ने हमारे दो साथियों की चलकग्राम में मार दिया ग्रौर दो ग्रादिमयों को उठा कर ले गई । जो लोग पुलिस की चंगुल से भाग कर स्राये थे, वे हमें जलपाईगुड़ी में मिले थे। उन्होने बतलाया कि हम किम तरह से पुलिस की चंगल से भाग कर स्राये । श्री चटर्जी ने ग्रपनी यहां पर एक नई थ्योरी बतलाई । उन्होंने यह कह दिया श्रीमन्, जरा ग्राप सुनिये ।

श्री उपसभापति : समय काफी हो गया

है। ग्रापको 15 मिनट दिये गये थे ग्रीर ग्रब 20 मिनट हो गये हैं।

श्री राजनारायण : हमने समय के संबंध में किसी से वादा नही किया था। तो मैं यह कह रहा था कि उनकी ग्रजीब थ्योरी है कि पार्टी के ग्रान्तरिक संघर्ष में गोली चलाई जा सकती है। पुलिस को गोली ग्रौर पार्टी के म्रान्तरिक संघर्ष की गोली में फर्क है। पुलिस द्वारा जान लेना ग्रौर पार्टी के ग्रान्तरिक संघर्ष में जान लेना हम दोनो में फर्क है। उनके कहने के मुताबिक चटर्जी साहब समर्थन कर रहे हैं कि पार्टी के संघर्ष मे अगर उनके लोग हमारे लोगों की जान ले लें तो यह गलत चीज नही है। मैं जनतन्त्री प्रेमियों से कहना चाहता हं कि देश में जो राजनीतिक दल ग्रान्तरिक जनतन्त्र को सुखाते हैं, तो राष्ट्र के ग्रन्दर जो जनतन्त्री प्रशासन है, वह सूख जाता है। जो दल ग्रपने दल के ग्रन्दर जिस ढंग की बात को ग्रस्तियार करेगा, ग्रगर उसके हाथ में शासन की बागडोर श्रायेगी तो वह वही तरीका वहां पर चलायेगा । जो दल पार्टी के ग्रन्दर हिंसा को बढावा देती है, वह ग्रवश्य शासन हाथ में ग्राने पर हिसा को बढ़ावा देगी । इसलिए मैं चटर्जी साहब से कहना चाहती हं कि वे सफाई के साथ ग्रपने दिमाग को साफ रखें। ग्रगर वे दल के ग्रन्दर हिंसा को बढ़ावा देते हैं, तो उनके दल में हिंसात्मक तत्व रहेगा ग्रौर उनका ढांचा ग्रौर सगंठन भी हिंसात्मक होगा ग्रौर जब उनके हाथ में ताकत ग्रायेगी तो तब वे हिंसा-त्मक प्रवत्ति को वढावा देंगे । यह एउ सैद्धा-न्तिक प्रश्न है ग्रौर मैं भारतीय अविनस्ट पार्टी से कहना चाहता हूं कि ग्रगर उनका दामन साफ है, तो वे इस वात का एलान करें कि हमें हिंसा पर कोई विश्वास नहीं है श्रीर श्रपने मकसद को हांसिल करने के लिए उनका दामन पाक होगा और वे हिंसा की प्रवृत्ति को बढ़ावा नहीं देगे। क्या भ्राज इस बात को सी० पी० म्राई० मानती है, क्या म्राज इस बात को सी० पी० एम० मानती है ग्रीर क्या ग्राज इस बात को इन्दिरा कांग्रेस मानती है या नहीं। श्राज इस मोर्चे में तीन पार्टियां हैं, एक सी॰

पी० ग्राई० दूसते सी० पी० एम० ग्रौर तीसरी इन्द्रिंग काग्रेस ।

[17 DEC. 1970]

मैं ग्रपने मिल श्री चन्द्र शेखर से पूछना चाहता हं कि ग्राज इस देश में साम्प्रदायिकता की भावना को किस तरह से बढ़ाया जा रहा है। श्रीमन्. 12 दिसमार को यहां पर एक साम्प्र-दायिक विरोधी ऋधिवेशन हम्रा था, जिसमें इदिरा गांधी गईथा। जब वे गईथी तो वहां पर जो चेयरमैन हैं, वे क्या बोलते हैं जरा इसको सूनिये । "ंन्दिरा जी वह करिश्मा है कि इनके छ जाने ये बढ़े भी जवान हो जाते हैं, उनमें जोश स्रौर ामंग स्रा जाता है।" इस तरह का वहां पर भाषण हुग्रा । वहां पर साम्प्रदायिकता कं दूर करने के लिए कोई सुझाव नही दिये गये, साम्प्रदायिकता के संबंध में कोई बात नही व ही गई। वहां पर जितने भी भाषण हए उनमें 'धान मत्नी के ही गणगान गाये गये ।

श्री उपसभ पति : राजनारायण जी इसका यहां पर के ई संबंध नहीं है।

श्री राजनारायण: मैं यह कहना चाहता हं कि जिस तरह ी हालत बंगाल में हो रही है, वही हालत ऋट दल्ली में भी होने जा रही है। ग्रगर स्थिति हो सम्भाला नहीं गया तो पश्चिमी वंगाल को स्थिति दिल्ली में भी ग्रा जायेगी।

वहां पर जो गायण दिये गये, उनमे कहा गया कि इन्दिरा ते को जिल्दर्गा हमारे लिए एक पैगाम है, जिम् लेकर हम अपनी जिन्दगी स्धार सकते हैं :

थही स्वर दूररे वक्ता श्रोमतो सुभग्न जोशों का था । उन्होंने अपनी आर्थिक कठिनाइयां बतान हुए, सरकार से कुछ सहायता का सके। किया । राधारमण जी को टिप्पणी का समर्थन करते हुए उन्होंने कहा कि यह महो है कि इन्दिरा जी का स्पर्श पाने से बुढ़ भी जशन ही जाते हैं। पर ऐसी जवानी न हां कि बचपना था जाय। ग्रगले च्नाव में कांग्रेम को जिताने का आश्वासन उन्होंने दिया ग्रौ∹ साम्प्रदायिकता पर कोई

चर्चा नहीं को । इस तरह से वहां पर दिल्ली की जाता से बोट पाने के लिए इन्हिरा के गगगन गाये गये ग्रोर हमारे 9 ग्रादम्यो की गिरफ्तार किया गया।

MR. DEPUTY CHAIRMAN: I have called Dr. Talwar.

श्री राजनारायण : श्रोमत्, देखिए, हम एक मिनट से खत्म कर रह हैं।

श्री उपसभापति : ग्राप वगाल के द रे में बोल रहे थे, खब 25 मिनट हो गए।

श्री रःजनारायण । हम वताना चाहते है कि ग्रगर ब ।।ल को स्थिति हमारे भाई भवेश गात सम्मालना चाहते हैं, ग्रगर बंगाल को स्थिति जनसंघ स्वतंत्र पार्टी के लोग सम्भालना चाहते है. ग्रगर बंगाल की स्थिति ए० पी० चटर्जी सम्भावना चाहते हैं, अपर वगाल का स्थिति श्रो एस० एन० मिश्र सम्भालना चारते हैं, तो जो मार्ग मै वता रहा हं उस मार्ग का अवलम्बन कर आर व्ह मार्ग हे पहले श्रोगानो इन्दिर, नेहरू गांधी को हटाना । (Interruption).

DEPUTY CHAIRMAN: I have called Dr. Talwar. Please sit down.

श्री राजनाशयणः प्रीकेसर निसय कुमार, राजकुमार जैन, उमाशंकर . . .

श्री उपसभायति : स्रापने बहुत समय ले लिया है, ग्रव ग्राप वैठ जाइए।

श्री राजनारायण : क्राप एक मिनट दोजिए, बीच में मत बोलिए।

श्री उपसभापति : ग्राप घडी देख कर एह मिनट में बैठ जाइए।

श्री राजनारायण : हमारे इन विद्याधियों ने इन्दिरा से पूछा कि इन्दिरा जी ग्राप साम्प्रदाधिकता विरोधी सम्मेलन कर रही हैं. लेकिन यहां तो ग्रापकी कांग्रेस पार्टी का गुणगान हो रहा है, क्या यह साम्प्र-हैं ? दायिकता विरोधी प्रोग्राम चपरगट कांग्रेमी ग्रौर कुछ दलाल उनके ऊपर ट्ट पहे, उन 9 लोगों को ले जाकर जेल में बन्द कर दिया, दो दिन तक जेल में रखा श्रीर 207 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Bengal Maintenance of Public (Prevention of Violent Activities) Order Act 1970

[श्री राजनारायण]

फिर छोड दिया। अपने को कान्ति कारी कहता है, वह शशि भुषण चढ़ बैठा विनय कुमार के ऊप्र। मैं कहना चाहता हू कि ग्रगर इन्दिरा गांधी, होम मिनिस्टर इस तरह नक्सेलाइट प्रवृत्ति चलाएंगी तो उनको जवाब देना हम शुरू करेगे । जब जवाब मिलना शुरू हो जाएगा तो मामला शान्त हो जाएगा।

SHRI SYED HUSSAIN (Jammu and Kashmir): Shri Sashi Bhushan is not present here . . .

श्री राजनारायण : इसलिए मैं कहना चाहता हं कि हम लोग सन 42 के हैं, सन 42 में हमने पिस्तौल भी चलाई है, हमने भी पटाक फेंके हैं। मैं इन्दिरा जी से कहना चाहता हं कि उनकी उपस्थिति में 9 छात्र पोट दिए गए, पुलिस उनको जेल ले गई, उनको शर्म नहीं ग्राई, उठ कर कहतीं कि हमारे सामने उनके ऊपर मार न पडे। जब यह प्रवृत्ति है, जब ऐसा प्रधान मंत्री ह जिसके कि हाथ में पश्चिमी बंगाल है तो पश्चिमी बंगाल में ग्राग लग रही है। उस ग्राग को बझाना है तो इन्दिरा को जल्दी से जल्दी हटाम्रो म्रौर भारतीय कम्युनिस्ट पार्टी को ठीक करो; क्योंकि उनका क्षम बिलकुल उल्टा हो गया है।

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan): Mr. Deputy Chairman, Shri A. P. Chatterjee has given many instances and many other hon. Members on the other side have done the same. But Shri Chatterjee has given many more. Sir, the CPM's ex-Home Minister of West Bengal is under the protection police . . .

श्री राजनारायण : ग्रान ए व्वाइंट साफ प्रार्डर । में जा रहा हूं, मैं यह जानना चाहता हं कि रेडियो के सम्बन्ध में कब स्टेटमेंट होगा। चेयरमैन यह कह चुके हैं . . .

(Interruption)

श्री उपसभापति : श्राप इस दिन बाहर रहे श्रीर शब श्राप पूछ रहे हैं।

श्री इयामनन्दन निश्रः कल से हम भी कह रहे है।

DR. (MRS.) MANGLADEVI I am not yielding

श्री उपसभापति : ग्राप हाउस में नहीं ब्राएंगे ब्रौर फिर कहेगे कि हमारी प्रेजेंस में की जिए, ग्राप नहीं ग्राये।

श्री राजनारायण : हम ग्राज ग्राए हैं, ग्रापके द्वारा सूचना देते है कि कल ग्रगर रेडियो के सम्बन्ध में सकाई ही हुई तो शायद कल ग्राप सदन की कार्यवाही नहीं चला पाएगे ।

DR. (MRS.) MANGLADEVI TAL-WAR: It is a very bad precedent in this House. . .

श्री उपसभापति : ग्राप कुछ भी कहें, कल तो गवर्नमेंट बिजनेस नहीं होगी, कल तो प्राइवेट मेम्बर्स डे है, नहीं चलने दें तो नहीं चलने दीजिए।

श्री इयामनःदन मिश्र : मिनिस्टर को जवाब तो देना है।

MR. DEPUTY CHAIRMAN: He has come today and is raising it.

श्री राजनारायण : ग्रापकी श्रींख में रोशनी नहीं है तो हम क्या करे। मैं कल से ग्राया हम्रा हं।

DR. (MRS.) MANGLADEVI WAR: It is a very bad precedent to be set up in this House to interrupt the speaker who usually hears with patience and with respect all the hon. 4 P.M. Members on the other side. Sir, I was saying that Mr. Chatterjee given instances and that Shri Jyoti Basu, the ex-Home Minister West Bengal, is under police protection. There are so many other leaders, Sir, who also owe their lives and their safety to the protection of the police. Sir, the police excesses might have been there in some cases. Well, we are not there to verify what is said on the floor of the House unless it is substantiated and there is some kind of evidence. However, they may be correct; but to condemn the police force as a whole and to condemn the very people who are responsible for law and order, the people to whom we owe our lives and safety and property, is, I do not think, good for any larty, Sir. If you only demoralise the police, they will not be able to do their duty and they will always be sharty in doing their proper duty.

Sir, with these words, I refer to the two Acts that have been brought before this House I do think, Sir, that the Government has been forced, has been compelled, to bring these two Acts. They are harsh Acts, there is about it. They are Acts no doubt which no Government would happy to bring forward for their own people. But sometimes such radical measures have to be adopted. Sir, medically, when a limb or part of the body is gangrenous, it is dangerous to the life or body of the person and they that limb is amputated, a radical operation is done. Similarly, Sir, in the administrative setup, Administration also, when conditions get beyond control should take such radical measures, do such radical operations. As for these two Acts, Sir, If you give they are justified. them power, it is not the policemen who have got the power, it is District administrative set-up, the Magistrate and then the other officers who are on dut , who know all about the people, who know the activities of the different parties, who also have got the power. How radical those are have been graphically described by the hon. Members and I do not want to go into details.

Sir, therefore I think that the Government is justified in bringing these two Acts. Another point I would like to make before the House and it is the Nazalite menace or this menace of violence. It is not only confined to We t Bengal although in West Bengal it had its origin. But it

is spreading very rapidly to the other parts of the country. Sir, I will try just to draw your attention to today's "Hindustan Times". It has published a very alarming item, "The Naxalites kill the constable near Kapurthala to free colleagues" and read the 'just few lines of it, Sir. "A constable was killed and another seriously injured when some persons, believed to be Naxalites, opened fire to secure the release of an alleged Naxalite being taken by the two constables on G.T. Road near Kapurthala yesterday."

Sir, the two constables were taking the Naxalite in a passenger bus to Kapurthala from Amritsar for interrogation.

SHRIMATI PURABI MUKHOPA-DHYAY: These two Acts relate to West Bengal.

DR. (MRS.) MANGLADEVI TAL-WAR: But I am just saying that the Naxalites are spreading everywhere.

I am saying just this that the Naxalites are spreading everywhere. In West Bengal, their activities are intensive. So it is necessary to deal with them very intensively rather than allow the whole of this type of violence to spread in the whole of India.

Sir, I know that there are some young people-probably from important colleges from this city-who have gone and written letters to their parents saying that they should not try to follow them or should not try to trace them. There are hundreds of people who are going in such a way also from other parts of the country. Therefore, it is not just a question confined to West Bengal which is alone, and, therefore, to dealt this type of violence is most essential for the Government.

Mr. Chatterjee and others have said that it is the police who has committed atrocities, committed excesses, committed murders and all types of heinous crimes. But I will just refer to a paper "Hindustan Standard" of 211 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Bengal 212

(Prevention of Maintenance of Public Violent Activities)

Order Act 1970

[Dr. (Mrs.) Mangladevi Talwar.] Calcutta, dated 3rd December, 1970, where it is stated:

"Naxalite violence in Calcutta on Wednesday claimed three more lives. In the morning, two men were killed in the Entally area where an attempt on the life of a police officer. . ."

I just want to bring to your notice that attacks on the lives of policemen are being made every day and everywhere by these Naxalities. It says:

". . .an attempt on the life of a police officer ended in failure, when resistance came from the local people. . ."

I am glad to say that local people are also becoming conscious and they are resisting these Naxalites in protecting the law-abiding citizens and the police. These young people came to their rescue at Tollygunge. It goes on:

"At Tollygunge a student supporter of the CPI(M) was stabbed to death. At the Entalley incident, one of the victims was Amulya Bhacha, aged 40 years, a carpenter at the locality, while the other was an unidentified Naxalite, about 20 years old..."

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI KALYAN ROY: It is very unfair. You allowed Mr. Rajnarain to go to the Supreme Court. He took nearly 40 minutes. . .

MR. DEPUTY CHAIRMAN: Only 23 minutes, not 40.

DR. (MRS.) MANGLADEVI TAL-WAR: He was an unidentified man of 20 years. Again I quote:

"The police officer, Mr. Amar Gupta (35) of the Detective Department, escaped with knife wounds, but had to undergo an operation at Medical College hospital. Before collapsing, he managed to fire three shots from his .38 revo-

lver, killing on the spot the unidentified young man who had stabbed Mr. Bhacha fatally in the stomach".

Sir, the thing is that really these Naxalite, also with other unsocial elements, must be there, and they are now after the police. They are killing the police personnel. They are killing constables on duty. They are killing police officers and other officers. Sir, we all know the tragic incidents.

There is one thing more which has been referred to that some 15 young persons have gone from Rajasthan and other places. Of course in Bengal the posters of Mao's pictures are displayed in the distant parts of the countryside. Also the statues of local leaders, leaders of national importance, etc. are being disfigures and Gandhiji's literature are being burnt. It is not so superficial. It is very deep-rooted. I agree that the case of it is not altogether political. instituted mostly in the beginning, by foreign powers and perhaps they still give aid in arms and money and these people must be getting even now from some of the neighbouring countries but they want to destroy the very culture of our land which he hold so valuable. They do not want us to have our culture or education. I will give some figures. Over 1600 incidents of a violent nature have come to the notice of the public in the last few months. Hundreds people have lost their lives and many as 45 members of the Police have been killed. Thousands of them have been wounded. This difficult and dangerous situation in Bengal has deeper maladies. It is economic no doubt. There are the landless peothere are the unemployed ple and neople in very large numbers. people coming from East Pakistan have added to the difficulties of West One thing more I want to sav. Calcutta city is in a very bad shame. The condition of the must be improved and improved quickly. With these wars, I oppose

both the motions moved by Mr. Bhupesh Gupta and Mr. Chitta Basu.

MR. DEPUTY CHAIRMAN: Mr. Sh'yam Lal Yadav.

श्री इयानलाल यांदवः उपसभापति महोदय, यह जो कियमी बंगील के 2 विधेवकों के संयत्र में विरोध का प्रस्ताव ग्राया है मैं उसका विरोध करता हं ग्रीर विरोध करने के दो कारण प्रापके सामने रखता हं। श्राज बगाल में जो विक्फोटक स्थिति उत्पन्न हो गई है उससे इस देश में जनतवको धहुन बड़ा खारा उत्पन्न हो गा है। वास्तव में बंगाल की जो स्राज स्थिति है, स्रगर पीछ का इति-हास हम देखे तो मैं समझता हूं कि 1967 के ग्राम चनाव के पर्व काँग्रेस सरकार सन् 1952 से 1967 कि थी। तो उस दिमियान में बंगाल में जो प्रम ते होनी दाहिये थी, भूमि के जो सुबार होने वाहिएं थे, हिन्दस्तान के बट्यारे से जो वहां का विशोप परिस्थिति उसन्त हो गई थी, जो विस्थापित पाक्तिस्तान से ऋए उनके लिए जो। सुबार होते चाहिएं थे, बनाने की व्यवस्था होनी चाहिए थी वह नहा हुई। उसका परिणाम यह है कि 1967 के चुन व में बंग ल में बहुत सी छाडी-छोडी पार्टियां आगे उमाइकर ब्राई ब्रौर वह बंगल जो कांति का ब्रागार था, जिसका हम लाग गुणानवाद करने थे, जिसने बड़े-बड़े दिनाज नेता पैदा किए थे, उस प्रदेश में दुर्मागवण ऐपी। पार्टिया शासन में ब्राई जिनाता विकास ही जातंत्र में नहीं है, जो इस जनतंत्र वे माध्यम से हुं पत पर ्यार्दस्ता कब्जा काना चाहता हैं, वह पार्टियां िका विश्वास हा हिसा में है, जो हिसा के वल पर शासन को हथियाना चाहती थीं गई भ्रौर वह पर्टियां शायन में ग्रा खुले ग्राम उसक उद्देश्य था, वह घोषणा करने थी और उत सनय जो संयक्त सरकार बनेः पश्चिमो बंगाल में, मान्यवर, उतने खुत रूप से, प्रच्छन रूप से हिंसा को प्रोत्साहन दिया, समाज में जो

गुंडे लोग थे, उन्होंने ऐसे लोगों का जो संधन-विहोन थे, जिनको जोजन को ग्रांशा नहीं थी, उनका नेतृत्व किया और उसका नवीका यह हो रहा है कि बंगाल में ग्रंग लगी हुई है। वहा पर स्थित पर नियंत्रण पाने के लिए सख्त कदम की ग्रांबरयकता है। वहा पर इस समय जो ग्रांगीन्त फैली हुई है, उस पर नियंत्रण पाने का ग्रांबरयकता है ग्रीर इसकी

कनी भारत सरकार में दिखलाई दं रही है।

ग्राज वहां पर स्थिति यह है कि जो वहां पर पार्टियां है, वे खले ग्राम हिंसा को प्रोत्साहन दे रहे हैं। हमारे इस सदन में श्री चटर्जी ने कहा था जब दो दल ग्र.पस में लडते हीं तो पुलिस के गोली चलाने में अन्तर है। मैं समझता हं दिः गोली के रूप में वें हिसा को बडावा दे रहे हैं श्रीर उसके जरिये वे पश्चिमी बंगील में कब्जी करना चाहते हैं। वहां पर कब्न। भरंग वे समझते है कि वहां से चीत नजरीक हो जायेगा, वहा के जस्ये समुन्दर का रास्ता नजरीक हो जायेगा िसत हम रूस के साथ संबंध स्थापित कर सकते हैं। इस तरह से वे बंगाल में कम्यनिस्टों की सरकार कायम करने का प्रयतन करना चाहते हैं। इस संकार का यह कर्तव्य है कि वह बंगाल की स्थिति के बारे में सख्ज कदस ले, अगर वह ऐसा नहीं करती है तो वंगाल में जिस हुए की स्थित उत्पन्न हो गई है, वह धारे धीरे देश के दूसरे भागों में भी फैल जायेगी । अभी जैसा हमारे डा० साहव ने फरमाया कि इस तरह की स्थिति धीरे-श्रीरे विहार में भी बढ़ती ही चली जा रही है। ग्राज जो कम्युनिस्ट पार्टी के नेता हैं वे मात्रो की तस्वीर लगाते है और श्रपनी मीटिंगों में माम्रो जिन्दाबाद के नारे लग ते हैं तथा उसको अपना नेता मानते हैं। इसी तरह के लोग संसद में भी है जो मात्रो को अपना नेता मानते है और हिन्द्स्तान की जनतंत्री व्यवस्था से लाभ उठा रहे है। ऐसे लोगों के साथ मख्ती ग्राँर बेरहर्गा के साथ व्यवहार किया जाना चाहिये, इन लोगों

[श्री श्याम लाल यादव]

के साथ नरमो नहीं बरती जानो चाहिये. अगर इन लोगों के साथ नरमो बरतो गई तो ग्राने वालाजो भविष्य होगा वह इस देश के लिए खराव होगा स्रौर फिर यही पार्टियां इस देश में खनखराबा करेगी।

पुलिस के जुल्मों के बारे में कहा गया है कि उन्होंने जनता बहत जल्म ढाये हैं। इसके वारे में बहुत लम्बो चोडो बातें कही गई हैं कि पुलिस को गोली से कई लोग मारे गये हैं। स्रभी श्रो पूरकायस्थों जो ने बतलाया कि वहां पर किस तरह से पूलिस के ऊपर हमला किया जाता है। जो पुलिस के ट्रैफिक के सिपाही है उनके ऊपर भी हमला किया जाता है, छरा भौसा जाता है ग्रोर इस तरह से उन लोगो को मारा जाता है। जो सिपाही किसी नक्सलवादी को पकड़ कर ले जाता है तो कई नक्सलवादी मिल कर पुलिस की पार्टी पर हमला कर देते हैं और उनके ऊपर गोलो और बम फकते हैं। इस तरह की बात ग्राज सारे बंगाल में सी० पी० ग्राई० ग्रीर सी० पी० एम० के लोग .कर रहे हैं।

मान्यवर, मैं ग्रपनी सरकार को यह मुझाव देना चाहता हूं कि ग्रभी कनेडा में एक क्यबैक वालो का छोटा सा गृट पैदा हो गया है ग्रीर उसने वहां पर हर तरह की गडबड़ो पैदा को तथा राजनोतिक व्यक्तियों को पक्कड़ कर उड़ा ले गये। कनेड़ा में एक बहुत पुराना कानून है जो पहले युद्ध के दौरान में लागू था। कनेडा एक जनतंत्री देश है स्रौर हमारे देश से कई गुना धनी देश है। उस देश में जब वहा पर इस तरह को स्थिति पैदा हो गई तो इतना पुराना कानून लाग् करना पड़ा। अगर समाज की सूरका के लिए थोड़े से लोग संगठित होकर नुकसान पहंचाने की कोशिश करते हैं तो उसका सख्ती के साथ मुकाबला किया जाना चाहिये।

म्राज कम्युनिस्ट लोग दूसरों की जमीनों को जबरदस्ती छोन रहे हैं। मैं यह निवेदन करना चहना हं कि अगर किसी के पास जमीन है, बेनामो है, कानून के खिलाफ है तो कान्त बनाकर उस जमीन को बांट दिया जाय, तकसीम कर दिया जाय, लेकिन इसके पोछे ग्रान्दोलन नही होना चाहिये, हिंसा नही होनी चाहिये । स्राज कम्यनिस्ट पार्टी जबरदस्ती किसानों का जत्या बनाकर दुसरों को जमीनों पर कब्जा करवा रही है, उनकी फ सल कटवा रही है ग्रौर इस तरह से वहां पर गडबडी पैदा कर रही है। अगर वृलिस ऐसी स्थिति पर हस्तक्षेप नही करती है तो वह अपने कर्त्तव्य का पालन नहीं करती

इसी तरह से ये लोग प्रापर्टी राइट के हक को खत्म करने की बात करते हैं। वं लोग कहते है कि प्रापार्टी राइट खत्म कर दिया जाय। कम्यतिस्ट पार्टी चाहती है कि अगर प्रापर्टी राइट खत्म हो जायेगा तो देश से जनतंत्र उठ जायेगा ग्रौर देश में तानाशाही की हक़मत कायम हो जायेगी। इस तरह से वे इस देश में एक ही गृट की सरकार कायम करना चाहते हैं। वे चाहते हैं कि इस देश में थोड़े से हो लोगों की क़ीमत कायम हो ग्रौर इसोलिए वे प्रापर्टी राइट खत्म करने की वात करते हैं। तो मैं इन लोगों से यह निवेदन करना चाहता हं कि अगर इस देश की जनता प्रापर्टी राइटस की बात को खत्म करना चाहती है जैसा कि वे दावा करते हैं कि यहां की जनता चाहती है, तो इस इश्य पर उन्हें इलेक्शन लड़ने के लिये मैं चेलेन्ज देता हं। ग्रगर इन लोगों में हिम्मत है तो वे तुलकर जनता के सामने ग्राये ग्रौर कहें कि हम प्रापर्टी राइट्स खत्म करना चाहते हैं भ्रौर फिर मैं देखुंगा कि जनता उनका साथ देती है या नहीं ।

तो मैं यह नवेदन करना चाहना हूं कि श्राज हमारे देश में इस तरह हो शक्तियां उभ र रही है ग्रौर ग्रगर उनके साप नरमी का बर्ताव किया गया तो आगे के लिए रास्ता खराब हो जायेगा। जो लोग हमारे देश के दुश्मन हैं, जो संस्कृति सभ्यता ग्रौर जनतंत्र के विरोधी हैं,

उन दुश्मतों के साथ तरमी का बर्ताव करना उचित नहीं होगा। ग्रमी हमारे बनारस में सोठ पीठ एमठ की पार्टी के दफ्तर में माऊ की तस्वोर टंगी हुई थी।

कुछ लोग वहां ए, उन्होंने उन फोटोज को जना दिया, हल्ला मचाया गया कि फोटो जला दिए गए। तुम लोग सारे बंगाल में देश जो भ्रंग्रेज नेता थे, जिन्होंने श्राजादी को लड़ाई में देश का नेतत्व िया ग्राज उनकी मित्यों को तुम नष्ट कर रहे हों, उनकी मृतियों को रखना मुश्किल हो गया है। तुम्हारे माग्रो को इस देश की जनत कुचल कर रख देगी, घरों में, वाजारों में तुम्हारे माग्रो की फोटो नहीं रह सकती, इस देश की जनता ऐसे लोगों को मिटा देगो । अगर सरकार यह समझती है कि कम्पनिस्टों के बढ़ावा देकर वह शासन चला सकेगी तो इस देश की जनता कम्युनिस्टो को नही रहते देगी, सी०पी० म्राई० एम० के लोगों को नहीं रहने देगी, चीन के नेता को इस देश में नहीं रहने देगा, जो इस देश की धरती पर जबरदस्ता कवा किए हुए हैं।

ग्राज वंगाल में इस देश के जनतंत्र को समाप्त करने की वाशिश हो रही है। हम इत झठी कहाानेयों पर न जांयें। ग्राज वहां नागरिकों के साथ क्या व्यवहार हो रहा है, पुलिस के साथ क्या व्यवहार हो रहा है, सारा जीवन तस्त हो रहा है. किसी व्यक्ति का सड़क पर चलना मुश्किल हो रहा है। स्रापने कहा कि ग्रानो सुरक्षा के लिए पुलिस नहीं चाहिए। मैं चाहता हूं कि जितने कम्युनिस्ट नेतास्रों के साथ पुलिस लगी है वह वापस कर ली जाये, फिर देखा जाय कि उनके साथ कौन है। मैंने ग्रखबारों में पढ़ा कि ज्योति वसुकी सुरक्षा के ऊनर 80 हजार रुपया भारत की सरकार खर्व कर रही है। गाप समाजवाद कायम कर रहे हैं, ग्रापके संय तो जनता है, ग्रापके साथ तो किसान ग्रार मजदूर हैं, ग्रापके ऊपर 80 हजार रुपया स्यो खर्च हो ? एक रुपया भी खर्च न हो। ग्राप मौज से घ्मिए, देखिए कि स्रापके कौन स्थ है। यदि स्रापके ऊपर

हमला होता है तो अपने को बचाइए, ग्राप **अपनी स्**रक्षा के लिए पुलिस की सहायता चाहते है ग्रौर फिर कहते हैं कि हमने तो मांगी नहीं । स्रापके घर पर पुलिस है उसे वापस कर दीजिए, कौन पुलिस जबरदस्ती कर रही है बहुत से नागरिक मारे जा रहे हैं, उनके साथ पुलिस नहीं जा रही है। जो सुरक्षा व्यवस्था है उसको हटा लीजिए ताकि उनका जो समाज-वाद है, प्रगतिवाद है उसके प्रभाव का ग्रसर वे देख लें। तो ऐसे लोगों के पास से पूलिस हटा ली जाय तो पता लगेगा कि उनकी क्या हालन है। स्राप कोशिश कर रहे है कि बंगाल में ऐसी ग्रवस्था ग्राजाय कि भात्न ग्रीर व्यवस्था समाप्त हो जाए, कोई शांति से न रह सके फिर कोई विकल्प नहीं रह जायगा, लोग कहेंगे कि काति का ही, बगावत का ही रास्ता है। इसलिए मैं समझता हूं कि इस कानून में श्रौर सख्ती होनी चाहिए ग्रौर सख्ती के साथ इस कान्न का पालन होना चाहिए।

MR. DEPUTY CHAIRMAN: I think I will have to call the hon. Minister at 4 o'clock.

SHRI KALYAN ROY: No, Sir. We have been told that two speakers of our party will be allowed and now you cannot say this. And moreover two Bills have been amalgamated together. You have allowed the Socialist Party to take 1½ hours today on this.

MR. DEPUTY CHAIRMAN: You are not right; you don't say that. You will get your chance, Mr. Kalyan Roy.

श्री नालेश्वर प्रसाद काही (उत्तर प्रदेश): मैं कहना चाहता हूं कि कोई मुकावला उन पार्टियों का नहीं हैं जो राष्ट्रीय हैं ग्राँर जो ग्रराष्ट्रीय है।

SHRI KALYAN ROY: I do not know what he is talking about.

219 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Benga. 220
(Prevention of Maintenance of Public
Violent Activities) Order Act 1970

MR. DEPUTY CHAIRMAN: You need not raise any controversy. I am only appealing to hon. Members. I will definitely give a chance to you.

श्री जगदीश प्रसाद भाषूर (राजस्थान) : सबको दो दो चान्स देने पड़ेंगे। राजनारायण जी को चांस दे कर ग्रापने गलतो की, उनकी पार्टी का एक बोल चुका था। ग्रव इनको भी देना पड़ेगा ग्रीर हमको भी देना पड़ेगा। मभापति को ग्रोर से जो व्यवस्था हो चुकी है उसका पालन ग्रापको करना पड़ेगा।

श्री उपसभापति : मृझे कोई एतराज वित्री ।

श्री जगदीषा प्रसाद माथूर : हमको भी । एतराज नहीं था ।

श्री उपसभापित: मुझे कोई एतराज नही 5-5 मिनट ग्रौर देने में, लेकिन ग्राज हमें हिमाचल प्रदेश का बिल पास करना है।

श्री जगदीश प्रसाद माथूर : उत्तर्व हमें आपत्ति नहीं है, हिमाचल का बिल तो आज पास करेंगे ।

SHRI BALACHANDRA MENON (Kerala): After passing the Himachal Pradesh Bill, we can again sit. (Interruptions).

MR. DEPUTY CHAIRMAN: Tomorrow is private members' day; we cannot have this tomorrow. Today is the last day for Government business. If you want I can allow five minutes more to each Member.

SHRI KALYAN ROY: No, Sir. That will be a gross miscarriage of justice and against the procedure of the House.

MR. DEPUTY CHAIRMAN: I agree with you that some Members have to suffer injustice because of some other Members. That is the situation in this House.

SHRI KALYAN ROY: But the Chair should not be a party to it.

श्री जगदीक्ष प्रसाद मायूरः स्रापके निर्णय के कारण ही समस्या पैदा हुई है।

श्री उपसभापति : मै आप लोगो से यही प्रार्थना कर रहा हूं कि आप जितना कम से कम समय ले सर्ने और आधा घंटा ज्यादा भी बैठना हो तो बैठकर इस ठिल पर विचार कर ले । All right. Mr. Mishra.

SHRI S. N. MISHRA: Later, Sir.

MR. DEPUTY CHAIRMAN: Mr Kalyan Roy.

SHRI KALYAN ROY: Mr. Deputy Chairman, I am rather surprised and aghast at the utter stupidity of the ruling party. They seem to think or they have been made to think by the bureaucrats who rule West Bengal today that these two Acts would end the violent activities in and around Calcutta. Again, I am deeply disturbed because I know that in the ruling party there are men who believe in democracy. I do believe that in the ruling party there are men who want to fight monopoly capitalism. There are men who are disturbed about the vast unemployment, about the in prices, about the degradation and inhuman poverty in which people are living in Calcutta and elsewhereresults of 20 years of capitalist rule. That is why they should take up their position today along with the progressives those who want to monopoly capitalism. I am pained at their silence and at their support to these Acts. Do they not see that they are falling into the trap of the axis combination in the country? Do they not see that for the last two years the axis combination or grand alliance is shouting only thing, law and order'? They cannot shout about the land ceiling. cannot shout about the urban ceiling on property. They cannot shout about unemployment. They cannot shout about the land hunger. They only one thing to say and that the question of law and order. they think that they will be able to appease the reactionaries by passing

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these two Acts ' Tomorrow I know that either the Jan Sang or the Swatantra will come out and say that you should have arrested many more men, you should have shot down more men. The trouble is they are forging the chans which may one day imprison them. May I ask the Congress Members this. Is it only a problem of Calcut a? It has been made the centre of the show as if some people have been able to hypnotise the romantic youth of West Bengal and have been able to lead them astray. Is it so simple?

Is it not exactly the same attitude which was shown by John Foster Dulles? Any vorising in Latin America or Africa was then dubbed as a communist conspiracy. Nehru to him was a communist. It is not so. Now, I would refer the Congress Members to the latest article in the 'Time' magazine. The heading is: The City as Battlefeld: A Global Concern. I want to quote it:—

"The street is the stage, says the American Yippie Jerry Rubin in Do It!, his handbook for the morevolutionary. In throughout the non-Communist world, that tage is alive alarming activities: politically motivated arson, bombing, kidnapping and murder. The terrorist activity is worldwide and most of it is carried out by a new type in the history of political warfare; the urban guerrilla. In Washington, officials were frankly worried about the possibility that a radical might try to kidnap or assassinate a U.S. official or a foreign diplomat. Rarely has the capital been so security conscious Unlike the fortified towns of old, the besieged cities of 1970 are threstened not from without but from within by armies that are hardly ever in sight."

SHRI T. V. ANANDAN (Tamil Nadu): What about the Gandhian philosophy?

MR. DEPUTY CHAIRMAN: Mr. Anandan, pleas, do not interrupt him. SHRI KALYAN ROY: I am quoting

from the 'Time' which he reads every week in the library and I have seen him. It says here:—

"But for a 'year or more there have been almost daily attacks upon police, military facilities, corporations, universities and other symbols of the institutions that underpin U.S. society. Since the beginning of 1970, there have been nearly 3,000 bombings and more than 50,000 threats of planted bombs. At least 16 police officers have been slain in unprovoked attacks."

I do not see that the United States have resorted to these Acts. It says here:—

"Unlike the fortified towns of old, the beseiged cities of 1970 are threatened not from without but from within by armies that are hardly even in sight."

It is hardly ever understood that this is the crux of the matter. What are the youth thinking today? I again quote:—

"Their ideologies differ, but in general their rationale is that "the system" is incapable of real change and that the official violence of the government (police, prisons, armies) can only be countered by violence. The aim is ultimately to destroy what cannot be reformed."

This is the position with such mass unemployment, degradation and inhuman poverty in Calcutta and around. What else do you expect? Is it not a fact that today the Naxalite movement in Calcutta is taking the form of a bitter social unrest, a bitter protest against total economic failures?

What are you going to do about it? I am again pointing out what the Time has said. I am reading. What you are doing is what the Naxalites want and what the extreme radicals want. I am quoting:

"Winning out over terror is of little benefit if it leads to a police force with permanently enlarged" [Shri Kalyan Roy]

powers and a citizenry with permanently curtailed rights. In fact, this is precisely what money of the guerillas want to bring about: government repression that provokes widespread discontent and ultimately revolution. The final weapon against the urban guerilla is a secure and self-confident society that can contain its enemies without resorting to the terrorists' own methods."

You are resorting to the terrorists' own methods instead of drastically changing the structure of society which every genuine democrat wants. What is the unfortunate position today. Even there was once the redeeming feature of the Act against hoarders and speculators. That has been withdrawn. The result of it we have seen. Wagons and wagons piled with goods, edibles, cloth and other things are seen at Ondal, Howrah and other stations, and the speculators and hoarders are not unloading You have nothing in the Act. any clause of it, to deal with the profiteers and other elements who are responsible for the present situation in country.

May I also draw your attention to the 'Jungantar' which came out on the .!5th of this month? There it is said that the Naxalites gave a warning to the doctors who were charging a fee of more than Rs. 30 that unless they reduced their fees to Rs. 8 they would be shot As a result at least many of the doctors have reduced their fees to Rs. 8.

AN HON. MEMBER: What about lawvers?

SHRI KALYAN ROY: I am not talking about lawyers. I am talking about doctors I say lawyers are unfortunately the parasites in our capitalist society. I am not talking about lawyers I am talking about doctors. This aspect you should have taken into consideration before enacting this law. What I am lastly pointing out is that by these Acts you are

helping them to recruit more men to the ranks of Naxalites. You are actually strengthening the hands of those people by creating these sort of Acts. This is but one part of the story.

The other part of the story is may I point out with all humility to my Marxist friends like Shri A. P. Chatterjee that Cabinet or in the United Front about the 32 points? But they introduced the 33rd point, and is the point of dagger, and then the trouble started. That was the day when the seeds of disruption were sown. Is it not a fact that you made the worker fight against the worker? Is it not a fact that you made peasant fight against the peasant? Can you forget those days when two sharecroppers. landless labourers. killed in Prosadpur? We had bring out a silent procession of 10,000 studens and youths and peasants and workers on the streets of Calcutta and go to the Writers Buildings to show what was happening. At that time why did you not learn your lesson? After all I agree with you that these are the Acts which pave the way for fascism, the way Spain went under Franco, Italy went under Mussolini and Germany went under Hitler. I do not understimate, the danger οf reaction as you do. It is true that it is there. It is no more in realm of fiction. I see in their daily confabulations and conferences and daily combined attacks by the B.K.D., the Jan Sangh and the Swatantra the grand fascist alliance. I thought that honest elements will combine us in taking counsel that only negative steps will not do. So I appeal to the Congress Members that they will be failing if they remain silent today as Mr. Chatterjee has failed by remaining silerit when our people were during the United being murdered Front days.

Lastly, I would like to point out one or two things about West Bengal. I am surprised that even last when Mr. Jyoti Basu was the Home

Minister—and we had all respect for him at that time—Mr. Chatterjee remained silent when Shri Hena Ganguly was butchered on the streets of Calcutta. Tha was the first political murder which took place in Calcutta of an old revolutionary in 1969. At that time the police murdered him in cold blood as they are murdering people elsewhere today. Arun Babu was silent. Today the time has come, and I am not getting an answer from the Government of India. . .

SHRI P. C. MITRA (Bihar): He did not remain silent, he supported it.

SHRI KALYAN ROY: Thank you for your cont ibution to our know-ledge and inte ligence. What I am pointing out is this: Why is the Home Ministry silent when Mr. Bhupesh Gupta wanted an inquiry, when Mr. Mukherjee wa ited an inquiry into the murder of Hena Ganguly? Is the inquiry going to take place or not? I want a specific answer.

Secondly, what about that inquiry into the affairs of the Sripur Collieries where ten boxies were found?

SHRI A. P. CHATTERJEE: Four.

SHRI KALYAN ROY: Anyway four or ten—four is enough for me it may not be enough for you. What about that Sr pur inquiry? I have raised question after question. I am here pointing out the answer given. On the 26th Fovember, 1970 I asked what you are going to do about the police officers—who are responsible. The answer wis:

"The report of the Inquiry Officer is under consideration of the State Government and decisions taken thereon will be laid on the Table of the House".

When? The inquiry is over a year ago. Why are you not taking any action against the most vicious police officers there at that time?

Dr. Debiprasad Chattopadhyaya, Mr. Pranab Kuma Mukherjee of Bangla 1602 RS—8.

Congress, myself of the Communist Party of India and the Marxist (Communist) Party all unitedly demanded by letters by representations that the Circle Inspector of Police, Durgapur, must be immediately sacked and transferred. He is responsible for shooting down the colliery workers, the steel workers, for molesting women and so on. Was not this four-party combined representation enough for you?

The danger is this. You are becoming the prisoner of bureaucracy. Bureaucracy is not going to tolerate you. After all, this bureaucracy at the Home Ministry is in league with the Grand Alliance which today wants to crush everything, to finish the democratic system. Rethink about what you are doing. Would it lead to the liquidation of the Naxalites or would your steps ultimately lead to the liquidation of democracy?

श्री नवल किशोर (उत्तर प्रदेश): उप-सभापति महोदय ग्राज जो स्थिति वंगाल में है. उस विशेष स्थिति के समाधान के संम्बंध नें यह जो 2 म्रार्डर्स या जो 2 ऐक्ट प्रेसीडेन्ट ने जारी किए हैं, मैं उनका समर्थन करता हं। जहां तक मेरी पार्टी का संबंध है, मान्यवर कन्सलटेटिव कमेटी में हमने श्रपने विचार को बहुत स्पष्ट रूप से रख दिया है ग्रीर मैं उसमें उससे ज्यादा कुछ कहना नहीं चाहता। मैं यह मानता हं कि जनतन्त्र को जो मानने वाले लोग हैं, जिनकी श्रद्धाजनतन्त्र में है, उनको कभी भी इम बात से खुशी नहीं होगी कि इस तरह के कानन देश के अन्दर बनाने पड़ें, लेकिन आज जो स्थिति बंगाल की है, जिस तरह से ग्राज बंगाल में ग्राग लगीई है, जिस तरह से वहां दिन दहाडे सडकों पर ग्रादिमयों की हत्या कत्ल, हो जाते हैं, जिस तरह से ला एन्ड ग्रार्डर के कस्टोडियन पुलिस ग्राफिसरों को मारा जाता है, स्टेच्यू ज तोडे जाते हैं, जो शिक्षा संस्थाए हैं उनके ग्रन्दर ग्राग लगती हैं, जो बड़े बड़े राष्ट्रीय नेता हैं उनके स्टेट्यूज को तोडा जाता है, मान्यवर यहीं तक बात नहीं खत्म [श्री नगल किशोर]

हई -- जिन लोगों ने इस बिल के ड्राफ्ट को बनाया, उनमें से एक सेकेटरी को भी मार दिया गया ग्रौर ग्राफिसरों के भी ऊपर हमला करना गुरू कर दिया है। यहां तक बात हो गई कि जो केन्द्रीय सरकार के मंत्री हैं उनकी फिमिलो की, परिवार को भो, सूरक्षा नही है--श्रो परिमल घोत्र के बेटे के साथ जिस प्रकार हिसात्मक कार्यवाही की गई ग्रौर उनकी वीबी पर हमला किया गया, वह बड़े ही शर्म की बात है। जब चारों तरफ़ ऐसी आग लगी हुई है, हिंसा फैली हुई है, तो कोई सरकार के सामने चारा ही नहीं सिवाय इसके कि इस तरह का कानन बनाए जिससे कि ये जो हिंसात्मक प्रवित्तयां हैं उनकी रोकयाम हो सके । मुझे इस बात की शिकायत है कि यह कानून बचत देर से क्यो बनाया गया । यह सरकार सोती रही है, स्रौर जब स्थिति कात्र से बाहर हो गई तत्र जाकर उन्होने कानून बनाया और यही वजह है कि कानुत बनने के बाद भो, चाहे होम मिनिस्टर साहब जो कुछ भी कहें कि स्थिति में सुधार हुम्रा है, लेकिन मैं समझता हं विशेष मुधार नहीं हुता है। इस बात का भी मुझे थोड़ा दुख है कि जिल विषय पर ग्राज सारे देश के अन्दर चिना हो रही है, उसमें स्राज को डिबेट में प्रधान मन्त्री को स्राना चाहिए था श्रौर श्राकर जवाब देतीं मगर उन्होने ग्राना भी म्नासिब नहीं समझा जब कि बंगाल की इतनी बड़ी भयंकर समस्या है।

गो कि मैं जानता हुं कि श्रो पन्त इसका तोड मरोड़ कर जबाव दें सकते हैं। जैसा कि मैंने कहा कि सरकार ने इस तरह की स्थिति को पैदा करने में बढ़ावा दिया है। मैं स्रापकी स्राज्ञा से शेख जादो का यह शेर पढ़ना चाहता हुं:

The spring at its source can be turned with a twig. But when it has grown to a river, it cannot be crossed by an elephant.

जब दरिया बढ़ जाता है तो उसको हाथी भी पार नहीं कर सकता है । आज इस सरकार ने अपनी लापरवाही में या यह कहिये कि जिन पार्टियो की वजह से आज बंगाल में इस तरह की स्थिति हो रही है उनसे साठगांठ कर ली थी, जिनके दबाव से मजबूरन कोई कदम उठाना नहीं चाहती थी। बं गल की जो स्थिति भ्राज है, मैं समझता हूं कि: 1967 में जब युनाइटेड फ्रन्ट की गवर्नमेंट बना थो, जिसमें सी० पी० एम०, सी० पी० ग्राई० की पार्टिय थी तब उसमें जो मंत्री थे उन्होने वहां पर हड़तालें कराई, जलुसों में उन्होंने हिस्सा लिया, उन्होंने वहां पर बन्ध ग्रार्गनाइज करावाये, घिराव करवाया ग्रौर जो वहां पर मंत्री वने हए थे. जिनके हाथों में शासन की बागडोर थी। उन्होने ही कानून को तोड़ना शुरू किया, ग्रराजकता को बढ़ावा दिया ग्रीर इस तरह से रैसारे वंगाल के अन्दर यह हवा फैल गई।

श्रीमन,इतिहास का विद्यार्थी होने के नाते मुझे बड़ा दुःख होता है कि जब हमारे देश के अन्दर राष्ट्रीय आन्दोलन हुआ, वे दिन मझे याद है बंगाल के पार्टिशन के, जब बंगाल के शहीदो स्रौर नौजवानों ने सारे देश के अन्दर राष्ट्रीयता का शंख फक दिया था, राष्ट्रीयता की लहर फैलाई थी। लेकिन आजकल हमें रोजाना ग्रखवारों में सुवह पढने को मिलता है कलकत्ता में फलां-फलां ग्रादमी मारा गया. श्राज इतने लोग मारे गये, ऐसा हो। गया, वैसा हो गया। यहीं नहीं आज के अखवारों से यह भी मालुम होता है कि नेक्सलाइट इस तरह का प्लान बना रहे हैं कि जो केन्द्रीय मंत्री हैं, जो स्टेट के मंत्री रह चके है उनको सब को अ।हिस्ता आहिस्ता लिबिवडेट किया जाय. उनके परिवारों को लिबिवडेट किया जाय सौर माम्रो के स्राधार पर, उनके पैटर्न पर लांग मार्च वोला जाय और इस तरह से नेक्सलाइट सारे देश में ग्राहिस्ता-ग्राहिस्ता कब्जा करना चाहते हैं ग्रीर इस तरह का वे ख्वाब देख रहे हैं। इन हालातों को देखते हुए भी जो इस तरह की बात कहते हैं कि यह कानून सख्त है तो

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मुझे ताज्जुब होता है। मैं तो यहां तक कहना चाहता हूं कि अगर इससे ज्यादा ताकत और ग्रधिकार सरकार लेना चाहती हैतो वह उसको दिये जाने चाहिये क्यं। कि ग्रगर देश के ग्रन्दर शान्ति नहीं होगी, शान्ति व्यवस्था नही रहेगी तो न जनतंत्र होगा, न समाजवाद होगा ग्रीर न कोई प्रगति होने वाली है।इसलिए मुझे यह भी डर है कि ऐका न हो कि वहां पर भी वियटनाम जैसी स्थिति पैदा हो जाये और वह एक अन्तर्राष्ट्रीय र तथी बन जाये, वियटनाम की तरह फारेन शिक भी का एक अडडा बन जाय ग्रौर इस तरह से यहां के लोग ग्रापस में ही संबर्भ करते रहें। एकी स्थिति में मैं पंत जी से कहंगा कि वे जो कत्नुन यह बनाया गया है उसके आधार पर आराम से सो न जाये वयोंकि इससे काम चलने वाल नहीं है ? अगर जरूरत पड़े, तत्र ग्रामीं की मत्द लें। मैं समझता हं कि जरुरत पड़ेगी, भ्राज नहीं पड़ेगी तो कल पड़ेगी, वहा को स्थिति को स्थारने के लिए आर्मी की मदद लेती पड़ेगी अगर आप वहा पर शान्ति ग्रीर व्यवस्था करना चाहते है।

म से, मान्यवर, ताज्जुब होता है कि जब गवर्नमेंट की तरफ से कहा जाता है कि इस मामले में डोप अन्डरस्टेन्डिंग की अवश्यकता है, इस बंगाल की समस्या को समझने के लिए डोप अन्डरस्टेन्डिंग ही आवश्यकता है। यद्यपि गवर्नमेंट ने हम लोगो को डीप अन्डर-स्टेन्डिंग करने का मौगा नहीं दिया है, हमें कांफिडेन्स में नहीं लिया है, तो फिर इस डी.प अन्डरस्टेन्डिंग का वया मतल्ब हुआ। मान्यदन, मैं एक बात जानता हूं कि जब सरकार मजबूत होती है तो वह जनता का पीस देती है स्रौर अब सरकार कमजोर होती है तो जनता वस्त हो जाती है। स्राज केन्द्रीय सरकार अपने स्रापको कमजोर महसूस करती । क्योंकि वह स्राज एक माइनारिटी की गवर्नगट है। उसको ऋपनी जिन्दगी की सरभाइवल के लिए दूर रो के ऊपर डिपेन्ड करना पड़ता है। ग्राज वह सी० पी० एम० और सी० पी० आई० के साथ मिली हुई है। पिछले चुनाव जत्र केरल में हुए थे तब

सेसी०पी०एम० केसाथ दाक कृष्ठ छेड़छ ड हुई है, फिर भी सी०पी० एम० केन्द्रीय साकार के साथ हमदर्शी रखती है। यह जो कमजेरी पैदा हुई सरकार के अन्दर वह अपनी सर भाइटल की वजह से हुई और उसी वजह से आजवंगल में इस तरह की स्थिति पैदा हो गई है। अगर सरकार यह सोचती कि सी० पी० एम० या सी०पी० आई० स्पोर्ट देया न दे, लेकिन सही बात होगी उसको वह करेगी तो आज बंगाल की स्थिति इतनी खराब नहीं होती।

हमसे वहा जाता है कि वहा पर सोशियो इकोनामिक प्राबलम है। यह बात में मानता हं, लेकिन यह बात केवल वंगार में हं नहीं है बल्किः क्षारे देश में है । ग्राज ईन्टर्न यु० प्० की स्थिति बंगाल से भी ज्यादा खराद है। मैं यह जानना चाहता हूं कि अगर सोशिया इकोनोमिक प्रावलम है तो सरकार ने चौथे प्लान में बंगाल के लिए कौत-कौन से मेजर या प्लान्स इनिसिएट विये है। कितने ल.ख ग्राधिमयों को वगाल के एम्पलायमेंट देने की स्कीम है ? जहां तक मेरी इत्तिला है, एक-दो सत्ल के अन्दर एक करोड़ से ज्यादा ऋ दमी बंगाल के ग्रन्दर बेकार होंगे। उन एक करोड बंग लियों के लिए काम देने की आपके पास क्या योजना है ? इसको आप सोशियो इकोनोमिक इण वह कर टालना चाहते है। यह कहने से ही काम नहीं चलेगा। अगर यह सोशियो इकोगोिमक इणू है तो उसके लिए ग्रापके पास क्या प्रोग्राम है, क्या योजना है। ग्रनएम्पलायमेट की हालत ग्राज यह है कि सारे हिन्द्स्तान में 14-15 करोड़ म्राहमी अन्डर-एम्पलायड हैं, डेढ़-दो करोड़ ग्रादमी बैकार बैठे हुए हैं। तो मैं जानना चाहता ह-होम मिनिस्टर साहब जब जवाव दे तो यह बताएं--कि एज्केटेड ग्रीर टेक्नीवल युथ के एम्पलायमेंट देने के लिए उनके पास कौन सी स्कीम है जब ग्राप सोशियो इकोनोमिक इश की बात कहते है।

231 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Bengal 23 2 (Prevention of Maintenance of Public Violent Activities) Order Act 1970

मैं इस सम्बन्ध में एक बात ग्रौर कहना चाहता हूं। बहुत दिनों से यह बात उठ रही है कि बंगाल में जो गवर्नर हैं धवन साहब हैं उनको वापस ब्लाया जाय। श्रीभन्, मैं भी उन लोगों में हुं जिन्हें यह पूरा विश्वास है कि जब तक धवन साहब बगाल से वापस नहीं ग्राएंगे बंगाल में शांति नहीं हो सकती। इस सरकार ने एक फाल्स प्रेस्टिज का इंगू वना लिया है मिस्टर धवन को वहां पर टिकाने का, या यह भी हो सकता है उसे इस बात का विश्वास हो कि चुनाव में श्री धवन के जरिए से ज्यादा भहद मिलेगी। मैं यह जरूर जानता हूं कि सी.पी.ग्राई. का बड़ा भारी प्रेशर है, खास तौर पर भूपेश गुप्त का, कि धवन साहब को बंगाल के अन्दर रखा जाय। मैं कहना चाहता हुं ग्रापके द्वारा गवर्नमेंट को कि उसे चाहिए कि वह गवर्नर जो वहां इतना अन्यापुलर हो चुका है, जिसके बारे में--सिर्फ सी॰पी॰ग्राई०को छोड़ कर सभी पार्टियों को मांग है कि उसको हटाया जाय तो कोई वजह नहीं है कि उसको हटाया न जाय।

मैं यह भो कहना चाहता हूं कि इस गवर्नमेंट ने वहां होई सिटोजन्स कमेटी नियुक्त नहीं को। अंग्रेजों के जभाने में भा जब ला एंड आर्डरगड़बड़ होता था तो सिटीजन्स कमेटी बनती थीं, मुहल्लों के अन्दर कमेटियां बनती थीं ताकि वहां की जो जांति और व्यवस्था है उसको वह देखें, लोगों से कन्टैक्ट हो। कोई सिटीजन्स कमेटी नहीं बनी। मै चाहता हूं कि बंगाल के अन्दर सिटीजन्स कमेटी भी बनाई जांये ताकि लोगों के अन्दर एक विश्वास पैदा हो और उनकी आस्था जांति की तरफ बढ़े।

एक मांग मैं यह भो करना चाहता हूं कि अगर सोशियो-इहोनो मिक प्राबलम को गवर्न-मेंट बहुत सीरियस समझती है तो बंगाल के बारे में कमीणन बिठाए। वहां की जितनी सोशियो-इहोनो भिक्त, पोलिटिकल प्रावलम है उनको स्टडी किया जाय, उसके बाद उनके समाधान के लिए कुछ तकुछ इस उठाए जांयें।

म्राखिर में, मैं एक बात कहना चाहता हूं

कि मैंने, जो दोनों एक्ट हैं, उनका सभर्थन किया है विगेष परिस्थिति में । मुझे यह उम्मीद है ग्रौर मैं यह समझता हूं कि सरकार ने इसका मिस्युज सभी नहीं किया है, बल्कि स्रधिकारों का प्रयोग जितना करना चाहिए था वह भी नहीं हम्रा है, लेकिन साथ-साथ इस बात के लिए भी कोशन देना चाहता हूं कि ग्रगर हमको वह महसूस हुआ कि इसका ग्रास मिस्यूज हुआ है तो हमको इसका अधिकार होगा कि हम इसकी आलोचना करें, इसकी निन्धा करे और इस बात की भांग करें कि यह वापस किया जायें। जहां तक मौजूदा स्थिति है उस स्थिति मे दोनों एक्ट्स का मै सभर्थन करता हं। के० सी० पन्त साहब नौजवान ऋदिमो है और इत्तिफाक से उनको होभ का डिपार्टभेंट भी मिल गया है जिसमें उनको अपनी बुद्धि और कुशलता दिखाने का मौका है, लिहाजा वे भजवती के साथ बिना इस ख्याल के कि सी० पी० प्राई० ग्रौर भिस्टर भूपेश गुग्त उनका साथ देंगे, उनकी भद्द करेंगे या नहीं करेगे, वे सही रास्ते पर चलें। देश बड़ा है, बंगाल की यह हालत सारे देश को भस्म कर सकती है, इसलिए श्राप लोगों को यह कहने का मौकान दें कि जब बंगाल जल रहा था तो सेन्ट्रल गवर्नमेंट नाचरहो थी।

SASANKASEKHAR YAL (West Bengal): Mr. Deputy Chairman, I would appeal to all sections of the House to consider if there is one thing to be avoided, that is avoiding confusion of issues. The straight question is whether the relevant Acts are answering the modern trends and whether they are consistent with the modern pieces of legislation. Go a little back. A responsible Government in West Bengal was displaced by President's rule. President tried for a few months and got embroiled in a mess of his and is very eager to abdicate whole of West Bengal in favour of the police. What is the police? Even to an unpolitical man of the most ignorant type the police is a horror and the police is downright debauchery.

SHRI SHEEL BHADRA YAJEE: Question.

SASANKASEKHAR SAN-SHRI YAL: You answer for yourself. The police is moral y detestable, and legally, Mr. Yajee knows that under the Evidence Act and the Criminal Procedure Code, a onfession made before the police is not evidence. Confession made in the presence of the police is not evidence. A statement recorded by a police officer under section 161 is not evidence. Why? Because, the police is distrusted. My humble question If in normal times the police is not trusted either by the common man as his protector or by the law of the land, is t sane, is it wise, is it expedient, to g ve full charge of the State of West B ngal, a problem State, to these functionaries? After all, there is another aspect of this thing. police has committed atrocities, and Mr. Bhupesh Gupta has given a list. my good frienc Mr. Chatterjee, has given a list, my friend, Mr. Kalyan Roy has given some lists, Mr. Chitta Basu has given some lists. So lists have been given of the police atrocities. But they are not denied. Even the Prime Min ster, in her wisdom, has admitted such atrocities and has said that they will be dealt with. My qestion is: They will be dealt with, Dealt with by the how? law of the land My another question is that if you are not applying the preventive laws and the maintenance of public order laws to the police, as you need not, and if you are relying upon the ordinary laws of the land for dealing with the dereliction of the police. I would isk Mr. Kohan Dharia and Mr. Chand a Shekhar to consider why the ordinary laws of the could not be application to the exthe of the Naxalites undesirable typ's. These are the questions and these questions have to be answered. Why is this discrimina-There is the citizens' lawlesstion? There is the police lawlessness. ness. The police lawlessness is not denied. The police lawlessness is proposed to be dealt with by the ordinary law of the land. I am a lawyer going to complete my ji bilee. I have been a criminal lawye all my life. I

assure the Government and my friends that the ordinary law of land is good enough to deal with any abnormal situation. So why is discrimination? Then three is another matter. The underworld has come up to the surface. The ordinary administration confesses that it is unable to deal with it. You are now opening the doors of the underworld to the police. History will tell you when the police and the underworld come together in a link, it is lighting the green signal for the advent of fascism. Therefore, you must My good friends who were welcoming these two pieces of legislation, are very impatient. After all, in politics and administration impatience is the worst thing. You have to wait. You have to feel the pulse of the people. You have to assemble forces who appear to be against you and you have to go ahead with the democratic peo-After all, the whole of ple. Bengal went on a hartal and declared itself against laws. Those who are impatient, in spite of their goodness. cannot deliver the goods. And entire political world in West Bengal is with those who are advising caution. Therefore, those who are against these Acts represent the real voice of West Bengal today and tomorrow. You cannot deny that

SHRI SHEEL BHADRA YAJEE: Question.

SHRI SASANKASEKHAR SAN-YAL: If you are questioning that, you are questioning your intelligence, you are questioning your wisdom and you are questioning your past. have been a glorious figure in the past and you know that the Britishers could subjugate them by methods of repression. Yajeeji knows that. Therefore, the writing on the well is clear. You can drag a horse by force to the water but you force you cannot make drink. I give you this warning.

SHRI PRANAB KUMAR MUKHER-JEE (West Bengal): Mr. Deputy Chairman .

AN HON. MEMBER: Your leader has brought us into this soup.

SHRI PRANAB KUMAR MUKHER-It is because of you. Sir, this is the second time we are having discussion on West Bengal in this session It is known to all that in the East session, when the consultative committee met in July last, we opposed the Prevention of Violent Activities Act and the Maintenance of Public Order Act. But this time we have to support it. It is known to all what peculiar circumstances have developed in West Bengal from June to November. If I quite a few figures supplied by the Union Home Ministry, that would be sufficient to show under what condition we are living in West Bengal nowadays. Only 1,337 incidents the 1st week of November. Thirtyof violence took place from July to seven policemen were killed and 400 were injured and there were 5,15 inter-party clashes between the constituent parties of the United Front, not between Congress and right reactionary parties. My friend was saying that everything that is happening in West Bengal is due to Ajoy Mukher-He should not forget the past. He should not forget that in the first six months of the United Front rule, when the police was inactive and when the police did not interfere in any law and order situation, only 370 political murders took place. My friend Shri A. P. Chatterjee was giving very long list of how many women were manhandled during the President's regime by the CRP. But he has forgotten-perhaps it is convenient for him to forget—that three young girls of Gajole were manhandled not by hooligans, or anti-social elements, but by political elements belonging to his party. He has conveniently forgotten how . . . (Interruptions) by one of Mr. A. P. Chatterjee's volunteers . . . (Interruptions) Shri P. Chatterjee said how people in the police lock-up are treated. I have my own experience how we were treated at the hands of his volunteers. When we were fasting under the very nose of the Governor, and when the Chief Minister was fasting, we know what the volunteers of the Marxist Communist Party were doing. You will be

astonished to know . . . (Interruptions). You will be astonished to know that these happened when all the United Front Ministers were present . . . (Interruptions) are the things which brought the United Front there to be a breaking point. These are the incidents which are responsible for what is happening in West Bengal nowadays. Mr. Deputy Chairman, nobody would support that police should be given unusual unlimited powers. Nobody would support that police should be given powers to exterminate anybody, whatever political group he may belong to or whatever philosophy he may believe in. But at the same time, we should remember that police is also part and parcel of the society. That has to be remembered. Shri Sanyal was talking that police people are morally detestable and debauch.

5 P. M. But it is to be known and it is known to all that morally despicable police are protecting the lives of those hon. nisters to whom Shri A. P. Chatterjee belongs. It is a very strange Mr. Deputy Chairman, Sir, that on the one hand we shall complain that the police are not giving help to us, that the police are not coming to protection to us. Shri Chatterjee has complained that the police not only failed to protect the lives of people and failed to give due protection to the wife of Mr. K. G. Bose, but the If police are committing excesses. there are police excesses, Mr. Deputy Chairman, Sir, definitely that has to be taken into account.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI PRANAB KUMAR MUKHER-JEE: I am finishing, Sir. Mr. Deputy Chairman, Sir. it is known to all that they are still utilising the police force not only against the other political opponents, but also the fight against the working class movement. Mr. Kalyan Roy is here and he knows that the CP(M) men are there in Asansol and Durgapur. They, in collusion with the local police and C.I. there are not only fighting against the

people, but they are entirely fighting against the working class people in collusion with the employers, in collusion with the coal mine owners. That is the fact, Sir and that is what is happening in West Bengal today. Therefore, Sir, it is no use condemning Mr. Ajoy Mukherji or anybody for the present situation. He should remember that they have encouraged violence, they have preached violence, they have committed violence, and they have boasted of their violence and now violence is coming on them and they are condemning.

MR. DEPU''Y CHAIRMAN: Please conclude now.

SHRI PRANAB KUMAR MUKHER-Jee: I am finishing in a minute, Sir. He was talking of unity. If good sense prevailed on them, I think the United Front would not have collapsed. He is talking no v, "Let us come together and let us fight".

SHRI A. P. CHATTERJEE: Never.

SHRI PRA VAB KUMAR MUKHER-JEE: The entire history of West Bengal would have been different and the United Front would not have fallen. The Marxist-Communist and others are responsible for the situation. That s what is happening in West Benga. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Mathur please.

SHRI A. P. CHATTERJEE: Don't believe that we are going to be united.

SHRI KALYAN ROY: It is only the Syndicate o' Swatantra and Jana Sangh . . . (Interruptions).

SHRI A. P. CHATTERJEE: So far as the CPI is concerned, they are there

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI S. D. MISRA (Uttar Pra-

desh): The CPI has already merged itself with Congress (R) (Interruptions)

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI S. D. MISRA: He is in the pocket of Mr. Pant who is sitting there

(Interruptions)

SHRI KALYAN ROY: It is the Swatantra-Jana Sangh Syndicate ... (Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. Yes, Mr. Mathur.

द्यी जगदीश प्रसाद माथुरः उपसमापति महोदय, जिस प्रकार के भाव श्री चटर्जी ने यहां व्यक्त किए उससे लगता है कि बंगाल के र जनैतिक ग्रादोलन में वहां की पार्टियों को हिसा करने दिया जाय, इससे पक्ष में वह हैं। वह चाहते है पुलिस उनके बीच में नहीं ग्राए। इस प्रकार की स्थिति जो वंगाल में पैदा करना चाहते है, उस नाते से यह जो प्रस्ताव श्री भनेश गप्त ग्रीर श्री चित्त बाम् ग्रीर दूसरे लोगों ने रखे है उसका मैं निरनुमोदन करता ह। जहा तक भुषेश गप्त की पार्टी का सवाल है, श्री कल्याण राय ने चुनैती दी है कि जिन संब ग्रौर कांग्रेस और स्वतंत्र पार्टी के साथ ग्राखिरी लड़ाई लड़ रहे है। तो अधिकरी लड़ाई हमने लड़नी है, ग्राप इस बात से निश्चित रहैं। बंगाल में जो स्थिति पैषा हो गई है वह हम सारे हिन्द्स्तान में पैदा नहीं होने देंगे ।

मुझे तो खेद इस वात का है कि जहां श्री गोविन्द बल्लभ पन्त हिन्दुस्तान के महान राष्ट्रीवादी थे, जिन्होंने हिन्दुस्तान की ग्राजादी की लड़ाई में भाग लिया, उनके पुत्र के हाथ में ग्राज हिन्दुस्तान की शांति ग्रीर व्यवस्था होंने के बाद ग्राज उनकी ही पार्टी बंगाल में इस प्रकार के तन्वों को बढ़ावा दे रही है। बंगाल में यह स्थित पैदा नहीं हो सकती ग्रगर यह सरकार में बनी कांग्रेस ग्रपनी राजनीतिक चाल में कभी सी० पी० ग्राई के साथ, कभी

[श्री जगदीश प्रताद माथुर]

बगला कांग्रस के साथ, कभी किसी के साथ, ग्रपना गठत्रधन करना चाहती है। उसी का परिणाम है कि ग्राज बंगाल में ग्राग लगी है। मैं पहिता हूं श्री कें सी पनत में कि जब उनको माननीय गोविन्ध बल्लम पन्त की विरासत मिली है, तो वह इस बारे में निश्चय लें। प्रधान मंत्री के कोई स्वार्य होंगे सी पी पि ग्राई के ग्रपने साथ लेने में। लेकिन जहां तक हमारा सवाल है, हम सी पी ज्याई , सो पी एम श्रीर नक्सलाइट में कोई ग्रंतर नहीं समझते हैं। ये सब एक हो थाली के वेले बट्टे है ग्रीर इन्हें एक दूसरे से ग्रलग नहीं किया जा सकता है।

जहां तक देश की राजनीति का सवाल है, देश की राष्ट्रीयता का सवाल है, इसमें दो राय नहीं हो सकती हैं कि बंगाल में जिस प्रकार की स्थित इस समय पैदा हो गई है अगर उसकी जल्दी से नहीं सम्भाला गथा तो इससे देश को नुकसान होगा। आज बंगाल की जो समस्था है वह राष्ट्रीय और गैर-राष्ट्रीय के बीच की लड़ाई हो गई है। कांग्रेस के अन्दर, सताष्ट्र कांग्रेस के अष्टर आज भो राष्ट्रीय लीग है। दोनों कांग्रेस का विभाजन हो गथा है और विभाजन के कोई कारण हो सकते है लेकिन जहां तक ग्राजादी की लड़ाई में भाग लेने का सवाल है सब के मन में राष्ट्रीयता की भावना है।

स्राज जो केन्द्रीय सरकार है वह यह कहती है कि वहां पर स्राधिक स्रौर सन जिल्ल समस्याए हैं। लेकिन में यह निवेदन करा चाहता हूं कि वहां पर स्राधिक स्रौर सामाजिक समस्या का प्रश्न नहीं है। स्राज वंगाल में जो उद्योगधन्धे बन्द पड़े हैं वे जानबूझकर बन्द हुए नहीं हैं। दोनों कम्युनिस्ट पार्टियों ने वहां के उद्योगों को बन्द रखा है, कारबाने बन्द पड़े हुए है स्रौर लोगों को रोजगार नहीं मिल रहा है। जब लोग बेकार होगों तो वे स्वव्यक ही कम्युनिस्टों का साथ देंगे। बेकारी की समस्या को भयंकर बनाकर स्राज इस

सरकार को कम्युनिस्ट पार्टी अपने जाल फंसी रही है। स्राज जितने भी कम्युनिस्ट पार्टियों के नीचे कारखाने है वे नहीं चल रहे हैं स्रभी हमारे चटर्जी ने पुलिस की ज्याद्यतियों के संबंध में बहुत सी बातों कहीं। मुझे भी लोगों से जानकारी हुई है। उन्होंने बतलाया कि पुलिस इधर उधर जाती है, तो उसके ऊपर बम फैंके जाते है स्रौर उसके बाद पुलिस गोली चलानी है। इसके साथ ही साथ जब पुलिस बाले लोगों को गिरफ्तार करके स्रपनी गाड़ी में बन्द करके ले जाते हैं स्रौर फिर गोली मार देते है, तो फिर इस तरह की चीज को वर्दाम्त नहीं किया जा सकता है स्रौर इस तरह की चीजों की सच्छी तरह से जांच होनी चाहिए।

हमारे देश में प्रजातव है और काग्रेस और जितनी भी राष्ट्रीय संहस्थाएं हैं वे सब इस वात को स्वीकार करती है। जिस प्रकार से साम्यवादी देशों में हत्याएं होती है उसी तरह से ग्राज बंगाल म हत्याएं हो रहीहै। ग्रगर पुलिस भी इन तरह की हत्याएं करती है, तो इसको भी निन्दा की जानी चाहिए। लेकिन में यह निवेदन करना चाहता हूं कि हमारे देश मे जितनी भी राष्ट्रीय ताकतें है उनको एक हो जाना चाहिए, चाह वे बैंडे इधर हो, चाहै उबर बैठे हो, बीच मे बेठे हों, सब को एक होक़र देश को गम्भीर स्थिति से बचाना होता । कांग्रेस को भी कुर्सी के लाका में फंस नहीं जाना चाहिये श्रीर इस सारे प्रका में रास्ट्यादी की लालच पर और उनको भदद जितने भी संगठन हैं वे इसमें उसका सत्थ देंगे। इतना ही मुझे निवेदन करना है।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTRY OF STATE, DE-PARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): Mr. Deputy Chairman, Sir, these Resolutions have given yet another opportunity to the House to discuss the problems of West Bengal. There have

Violent Activities) been references not only to the lawand-order aspect of the problem, but

to the socio-economic aspect of the problem as well. Therefore, while I oppose the two Fesolutions with all my strength, I do welcome the opportunity that the House has had to go into the problems of West Bengal at a time when man in this country are seriously troubled and very anxious about the situation in West Bengal. Sir, after the various speeches that have been made from this side of the House, particularly the speeches my friends, Shri Mohan Dharia, Shri Goray, Shri Chattopadhyay and Shri Pranap Kumar Mukherjee. I do not know if it is necessary for me to give an elaborate reply.

I thank Shri Nawal Kishore for his gracious personal references to me. I would have thanked Mr. Mathur also, but I thought his personal references were rather anged. Nevertheless, thank him also for making these personal references . . .

(Interruptions.)

SHRI BHUPESH GUPTA: According to you, we have committed a crime by not showing to the Government the atrocities, murders and so 2. 理例 on?

SHRI K. C. PANT: I began by thanking for bringing the Resolutions so that the problims can be gone into in depth. Sir I was quite moved in one sense and certainly impressed by the speech of my friend from SSP, Shri B. K. Gupta, because I felt that he spoke no so much as a politician or one engaged in polemics, but as one who felt he pain and anguish at what was har pening in Bengal, as one who was living their for many years, since his childhood and who felt for that place. This was the outstanding part of his speech which impressed me. Of course the debate has brought out the concern of various sections of the House at what is happening in Bengal and it has also showed how anxious they are to diagnose the problem and this of course the right spirit and the necessary spirit whatever be the odds against us. My friend Mr. A. P. Chatteriee introduceed as usual, polemics into the debate, perhaps a little more than the others. and he accused us of various things. and said hypocrisy has no limits. I. am quoting him. He ought to know about hypocrisy, certainly, if his memory takes him as far back as Kerala. He accused us of trying to take the assistance of Congress (O) when there. was voting in the Consultative Committee of the House. He forgets that' he sought their assistance in the elections or that they fought the elections: together in Kerala.

SHRI A. P. CHATTERJEE: That is a slander but this is a fact you sought their votes.

SHRI M. S. GURUPADASWAMY (Mysore): I was in charge of elections on behalf of the Party in. Kerala and I think his accusing us of certain alliances with the Marxists is not true.

SHRI K. C. PANT: I am very glad to hear that because he considers it slander. Therefore I will not pursue that point.

SHRI M. R. VENKATARAMAN (Tamil Nadu): That does not make us any the less feel that your statement is untrue.

SHRI M. S. GURUPADASWAMY: It is not a question of pursuing but he should not have brought it.

SHRI A. P. CHATTERJEE: If he has any sense of parliamentary decorum he should withdraw it.

SHRI K. C. PANT: None of us is unaware of what is happening in the Let us not make too much Then he justified inter-party of it. terrorism in Bengal, he called it different to the police terrorism and so on. I think the only thing that would have satisfied Mr. Chatteriee is an interchange in the titles of the two measures. The two Bills are Prevention of Violent Activities Bill and Maintenance of Public Order Bill. If they had been Prevention of Public Order Bill and Maintenance of Violent Activities Bill I might have got his support.

(Shri K. C. Pant.)

There was a question raised and a serious one which deserves an answer and that is as to why it was necessary to bring forward these enactments. Shri Sanyal asked: Is the ordinary law of the land not sufficient to take care of any law and order situation in the country? The House is fully aware of the lawlessness, vandalism and violence that are taking place in Bengal for the last so many months. It has its roots. I will not go into the roots at this moment. Reference has been made to them by other Members in the House but the fact of violence is there for everyone to see. I do not want to elaborate on it. There are attacks on schools. Over 1500 incidents of varying degrees of violence have taken place and the anti-social elements are mixed up in this violence and are also with some political parties and they, in turn, are using certain political elements in State. Not less than a hundred persons have lost their lives, and as many as 47 members of the police force have been killed; several more have been injured. This is in the last months.

And then, Sir, statues of public veneration, to which reference made by various Members of the House, have been desecrated, statues of the heroes of Bengal and of this country, cultural heroes, national heroes, martyrs, people who have given spiritual guidance to the people of this land. Their statues have attacked in a most disgraceful manner. All this has been happening. And the House is also aware that, while this was happening, and even while the demand for some kind of a preventive detention measure was growing, the Administration held its hand. It did try to deal with the situation under the normal law of the land. It did not rush forward with the preventive detention; no one can say-after all, this has been happening in the last so many months—that there was undue haste or impatience on part of the West Bengal Administration or the Central Government in

bringing orward this measure. was only when it became evident that the measure was necessary that the measure was brought forward. Now, Sir, the point that the normal law of the land is sufficient has to be considered in the context of the situattion in West Bengal, where terrorism prevails, organised terrorism. After all, how is the law of the land to become operative? It becomes operative when people, who see certain crimes being committed, people who are the sufferers of these attacks or onslaughts, they can go to the police without terror, can complaints and can give evidence. Now this system does not operate because everybody is fearful of the consequences. How does the law of the such a land operate in situation? Therefore, this is the crux of the problem, and this is the reason that one could not make the charges Even the various people who were arrested—and a large number wer**e** arrested-they were subsequently released on bail. They went back into circulation and went back more emboldened to carry on their violent activities. So, this has to be kept in mind. It has also to be kept in mind that the Naxalites indulge in guerilla tactics, in hit and run activities of a certain kind which make it even more difficult to proceed with the normal processes of law and order. And there is a deliberate campaign . .

SRI SASANKASEKHAR SANYAL: When the police do not know how to apply even the normal law, how do you expect that these incompetent people will be able to effectively deal with this abnormal law?

SHRI K. C. PANT: I do not know whether he has failed to understand what I said. I think what I said was very clear and I do not think any amount of confusion will now confuse the issue further.

So, Sir, it was an extraordinary situation, and this extraordinary situation called for extraordinary measures. And what was the alternative? My hon, frined, would he ac-

cept the alternative that,

Violent Activities)

killed by the police? You should be honest enough; how many persons

having this preventive measure in the armoury of the Administration, the have been killed by the police? inflicting Administration go on SHRI K. C. PANT: Sir, the violence punishment directly on those who indulge in violence? Would he like who of these interruptions is not also going to move me. more killings of men to go on? I am sure he would not.

without

SHRI A. P. CHATTERJEE: The police would kill more in future in view of this law.

SHRI K. C. PANT: Certainly one of the reasons why this was brought forward was the hope that it would be a less brutal and more way of dealing with the problem.

SHRI A. P. CHATTERJEE: So you admit that brusality was committed by the police.

SHRI K. C. PANT: I am not admitting that, but I am perfectly willing to tell you this, and if it gives you any satisfaction, I can say so quite openly that, if the police is attacked with bornbs all the time if they are harassed, if they are shot at, then the policemen, they have no right to kill, they should only operate under the law of the land. I have no doubt about that. But they do overact sometimes and in hat situation they get brutalised. The whole process of brutalisation does take place in an atmosphere of perpetual violence, and my hon. frien() should realise and if he real ses this and condemns violence as a v ay of life, he will contribute to lesse ning the brutalising atmosphere that prevails in Bengal. Is he prepared to do that?

SHRI A. P. CHATTERJEE: Police brutalities can not be softened; they are born as brutes; they are trained as brutes.

SHRI K. C. PANT: Why don't you stand up an

DR. K. MATHEW KURIAN (Kerala): Against police atrocities people have the right to defend themselves.

SHRI A. P. CHATTERJEE: You are speaking of the number of police dead; why are you not giving the number [

SHRI A. P. CHATTERJEE: That we know.

SHRI K. C. PANT: The basic point is this. All that he has to do is to get up and say that I repudiate, abjure the path of volence as a philosophy of life, as a philosophy of politics.

SHRI A. P. CHATTERJEE: We are not obeying you as a mentor but we are saying this here and now that you should condemn the police atrocities and you should give the number of persons killed by the police. We are not going to say anything to you.

SHRI K. C. PANT: This is the way he indirectly encourages violence even in this House.

SHRI SALIL KUMAR GANGULY (West Bengal): You are encouraging the police to kill people in the lockup.

SHRI A. P. CHATTERJEE: In the lock-up the police are killing people by brutally attacking them and here you are asking us to abjure violence.

SHRI K. C. PANT: It is this attempt to encroach upon the rights of others to make their normal living in West Bengal that we are seeing there today and it is a small minority which is holding the majority of citizens who want to have a peaceful life at ransom in West Bengal. That is what is happening there and we must fight this.

SHRI M. R. VENKATARAMAN: If you hold elections now you will know which side the majority is.

SHRI K. C. PANT: Those who want to destroy democracy and law using the liberties which the laws provide to destroy democracy.

SHRI A. P. CHATTERJEE: Therefore beat them up and kill them in the police lock-up? That is the democracy of Mr. Pant.

SHRI K. C. PANT: Therefore these measures are well-conceived, well-directed. They are directed against those who either instigate or indulge in violent activities.

SHRI A. P. CHATTERJEE: Sir, shall we hear these Fascists?

SHRI SRIMAN PRAFULLA GO-SWAMI (Assam): You are worse than Fascists.

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI A. P. CHATTERJEE: These minions of Hitler are more brutal than Hitler himself.

SHRI K. C. PANT: Sir, the House cherishes certain values; the country cherishes certain values—integrity of the country . . .

SHRI A. P. CHATTERJEE: I know all that.

SHRI K. C. PANT: . . . democracy, decency . . .

SHRI A. P. CHATTERJEE: Decency means tying the hands of people and shooting them in the streets? Is that decency? Is it decency to break the ribs of a man by the police by beating him up in the lock-up?

SHRI K. C. PANT: My hon, friend, Mr. Dharia, has mentioned the basic tenets for which we fight. He had mentioned integrity, democracy and sovereignty and all the values that go with them as matters on which we will not yield and no matter how many interruptions I get from Shri Chatterjee we cannot yield on these basic policies.

Sir, there need not be any undue fear about the wording of the Acts. Great care has been taken in drafting the Acts. The original proposal before the Consultative Committee which some of my friends still have in their minds was much wider

in that any person who was envisaged a risk for reasons connected with the security of the State or maintenance of public order came within the mischief of that Bill, Now the scope of these two terms was not defined or delimited in that and therefore aroused certain apprehension. All that has been taken care of in the present measure. Care has been taken in the present measure to spell out clearly the violent activities to prevent which the power of preventive detention could be evoked. A number of statutory safeguards have been built into the legislation against possible misuse and if one goes through these provisions it will be clear that they are pointedly directed against the outrageous activities of the Naxalites and other anti-social elements operating with them in West Bengal. Recourse to preventive detention can be had only against persons who are likely to indulge in one or more of the activities enumerated in section 3 of the though the Act even interests of maintenance of public order or security of the State can be breached by other activities also. But here it has been deliberately limited. I may further point out that the State Government have issued instructions to all concerned to take note of provisions and to see that they are brought into play in the proper manner. That is why when I am sometimes why suddenly people have not been arrested in large numbers, I have to say that it is because we are particularly careful to see that innocent people are not harassed. have not gone on the rampage. They are using it very carefully and I think the House should pay some compliment to the police as they are showing some restraint in this matter.

DR. K. MATHEW KURIAN: Police atrocities.

(Interruptions)

SHRI A. P. CHATTERJEE: Every word of Mr. Pant will breed a crocodile. You are speaking so much in a hypocritical tone that every word will breed a crocodile.

SHRI A. G. KULKARNI: You have done your job and so you can talk like this.

SHRI K. C. PANT: I want to say that these things have been gone into, as the House knows, in a form in which it mitigates, if not eliminates, all possibilities of abuse.

There have been references to police excesses. It has been of two One is that certain persons who were taken into custody were killed in police custody. The other type of case is that someone was killed without provocation, but shown as having been killed in an encounter. These, I think, were the two kinds of charges or allegations that were made. Now, I am not here to hold any brief for any erring policeman. I am not here to defend anyone who has broken the law, whether he be a policeman or anybody else. Everybody must operate within the law. About any individual case that is mentioned to us we have made our position very clear. We shall enquire into it and action will be taken if we find that anyone has been committing a mistake.

SHRI KALYAN ROY: What about the political nurders of Hema Ganguly in 1969?

SHRI K. C. PANT: Yesterday today there was an Unstarred Question in this Fouse. I shall give you this very instance. We were asked what action we have taken on it. My Shri friend, Pranab Mukherjee, had asked that question. The papers could not be traced. When I got this reply I rang up my officer and asked him: Why have you not enquired into it? He said: We cannot trace the papers. Then, I rang un Shri Prarab Kumar Mukherjee at night and to d him that the papers were not traceable and asked him whether he could give us the papers.

SHRI BHUPESH GUPTA: I brought it to the notice of Mr. Chavan, the then Home Minister. I made out a case that he was a patriot who had been killed in this manner and I also requested that his family should

be given financial assistance. Mr. Chavan was good enough to extend financial assistance to the family members of Hema Ganguly. Surely the case had been on the files of the Government. He wrote to me a nice letter.

SHRI K. C. PANT: That I can easily explain. The section which deals with financial assistance to freedom fighters is a different section. I am giving the facts as they came out to me yesterday. I told Mr. Pranab Kumar Mukherjee that I would like to have the information, so that we could enquire into it. This morning he has given it to me. So, I would like to assure the House that any specific cases, if they come to me, will be looked into . . .

SHRI A. P. CHATTERJEE: I have written a letter to the Prime Minister about those killed recently by the police. What about them?

SHRI K. C. PANT: Be patient and I will tell you. Some of these things you may like and some you may not like.

SHRI A. P. CHATTERJEE: Do not confuse these killings with the killing which occurred some months ago.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI A. G. KULKARNI: The persons he has mentioned are in China. What can Mr. Pant do about them?

SHRI K. C. PANT: Polemics must end at least with death.

SHRI A. P. CHATTERJEE: That we expect of you also. Enquire into the recent cases.

SHRI K. C. PANT: My hon. friend, Dr. Chattopadhyaya, who sits on our side of the House referred to various instances of police excesses. He referred to the case of Mr. Priyadas Munshi of the Chatra Parishad. He also referred to various instances. It is not that we want to cover up any kind of excess at all. I can tell Shri Bhupesh Gupta who mentioned various instances in his speech...

SHRI BHUPESH GUPTA: Last night I had a letter from a Congressman belonging to your party, Shri Paritosh Mukherjee, belonging to your Congress . . .

SHRI K. C. PANT: It will take more Let me give you information. For instance, we have seen instances published in the journal New dated December 13 and 14; we forwarded the allegations to the State Government for being looked Now I will give him the results some of these specific instances. A number of these complaints had been looked into and I may mention that in at least two cases, Samir Chatteriee and Anil Karmakar, cases have been registered and investigations are in progress. Disciplinary action has also been taken against some policemen. The House is also aware of the Government's decision to appoint Judicial Commission to go into the discovery of eight dead bodies under mysterious circumstances in Baraset. The police authorities have reiterated their instruction to the subordinates to deal with the problem with the requisite firmness tempered by utmost restraint. Yesterday, Sir, Shri Bhupesh Gupta was referring to the Commissioner of Police's statement and what was published in the Police Gazette. I thought personally, subject to what his reactions are that it was a good thing for the Police Commissioner to say in explicit terms that he expects all policemen to be restrained.

SHRI BHUPESH GUPTA: But by implication he admits . . .

SHRI K. C. PANT: You can twist it into anything. I think it is a welcome thing that the Police Commissioner is doing this. That I think you should welcome. (Interruption) After all it has to be appreciated that a number of policemen had been killed and they are operating under very difficult circumstances, extremely trying circumstances, and they are performing a difficult task. (Interruption) What is the use of Mr. Chatterjee interrupting me in every sentence when his Mayor is under attack in

Calcutta and he comes running to us for police protection? What is the use of shouting here? Why does he not go to Calcutta . . . (Interruption)

MR. DEPUTY CHAIRMAN: No interruptions, please.

SHRI K. C. PANT: Therefore, Sir, even my hon. friend Shri Chatterjee should be careful in condemning the police wholesale. He may need them one day.

Sir, the CRP is a pet target of many Members of this House. In 28 instances specific complaints were given to us. We enquired into all of them. In at least 26 of them the allegations turned out to be baseless. In fact in 7 or 8 cases it was found that the CRP was not at all deployed in the area. Therefore, Sir, I would only submit that . . .

AN HON. MEMBER: What are those cases?

SHRI K. C. PANT: I have a complete list. It will take half an hour.

MR. DEPUTY CHAIRMAN: You need not mention all those cases.

SHRI K. C. PANT: I would like to say that this kind of attack on the CRP is partly politically motivated because it is a Central force . . . (Interruption) partly because it is a police force and partly because it is a Central force; on both counts. Sir, I can assure my hon, friends that even in respect of the CRP there is absolutely no attempt on our part either to shield anyone or, when someone has erred to protect him. I can give one instance. In one case, I think several hon, friends brought it to our notice earlier, in Manikotla area houses were searched, houses of some respectable citizens. We enquired into it and we came to the conclusion that the necessary restraint had not been exercised even though the police had been attacked by bombs; but that is no justification for them to go beyond the pale of law. Having come to this conclusion the Company concerned was immediately transferred from these

area and appropriate action is being initiated against the specific individuals involved in this incident.

SHRI K. P SUBRAMANIA MENON: You said a respectable citizen's house was searched?

SHRI K. C. PANT: Several houses were searched ...

SHRI K. P. SUBRAMANIA ME-NON: If it was an ordinary peasant or worker, this Minister will never use of the word 'espectable'.

SHRI K. C. PANT: The trouble with him is he divides people into classes. I think the workers are also Sir, Shri Chatterjee rerespectable. ferred to certain instances in Malda. I can go into the details but I think the House wants to proceed with its next business. I can only say that in all the two or three specific instances, inquirie: were made by the SDM. The persons who were supposed to be the sufferer; they have denied these incidents completely.

Now, Sir, about the recent incident of attack of Shri I arimal Ghosh's wife and son, I would not like to say anything. I think all the facts are by now known. I would express the sentiments of the House, I think, in wishing rapid recovery to his son and in conveying our sympathies to the wife and son and the servant who had been attacked. His son is improving, I am glad to say.

श्री जगदीक शसाद मायुर : कितने लोग गिरफ्तार हुए हैं ?

श्रीक०सो० स्ताः तीन गिरफ्तार हुए हैं।

Sir, one point which was made earlier was that poli e firings and deaths have taken place But I am glad to say that in recent weeks, after the promulgation of this measure, these deaths have decreased considerably. In fact, there are very few instances that have come to notice. And I should like to hope, at any rate, that this is an indication of the increased

confidence of the police that they will be able to deal with the situation without having to resort to firing very often. And I would like to believe that the House would wish that this should continue so that the atmosphere in of violence there decreases, because this is one of the measuresif you can take preventive measures successfully, it does prevent violence from breaking out also.

Reference has been made to political appoach to this problem. am entirely in agreement that a political approach should be made. But as far as brutal murders go, as far as deliberate violence goes Sir, it to be handled as a law and problem, and handled firmly and immediately. There is no escape for any administration so far as that is concerned. But so far as approaching the erring youths is concerned, so far astrying to reach their minds, trying to convert them to a different approach, to a different way of life, to a different way of thinking and making them adopt those policies which founders of this country have given us are concerned—on this there can be no two opinions—we should certainly try to adopt that approach.

Sir, there was some reference in a lighthearted manner to the fact that not sufficient is being done by people of West Bengal to resist violence. I think, if one follows very closely what is happening in Bengal, one is heartened by the fact that in recent weeks there has been increasing resistance to violence from the people of West Bengal. One heroic instance-I think many may have read about it-is that of an 18year old girl who jumped and snatched away a kerosene bottle from the hands of a man who was about to set fire to a bus and saved the life of the bus-driver. It is really a heroic instance. There is the instance of a carpenter who gave his life to save the life of a policeman who was under attack by some Naxalities. Now, there are peace marches which being undertaken by the

[K. C. Pant.]

Panishad and others. There is the very brave campaign launched by .Shri Ajoy Mukherjee in different parts of the State. And recently T have seen that during the examinations which were threatened by the Naxalites—they threatened to disturb and disrupt them-police and guardians took upon themselves guard outside the examination halls to resist the attempts of the Naxali-And reports are that even the wife of Charu Mazumdar shouldered this responsibility without hesitation when it came to the examination of her own son.

So, Sir, as I have said earlier, we should not allow our determination to be weakned by any sense of defeatism. At the same time, there has to be a very unequivocal condemnation of that Shri Bhupesh Gupta has very aptly described as the politics of violence and the politics of pipe-guns. I think this is the term which he used.

Shri Nawal Kishore referred the fact that there should be some kind of a Committee or Citizens' Committee in which different parties could collaborate against the violence in West Bengal. I will draw his attention to the fact that such a Committee does exist. There is the Citizens Protection Committee in This Committee has issued a call that all those who want to shun violence and join this Committee and help it are most welcome. Its only condition is that they must believe in the basic tenets of democracy and human values and be opposed to viotence, intimidation and terrorism as means of solving any social or political problem. So this is a forum that is already there. But if more initiatives are taken, they are most welcome from whatever source they come because this is absolutely essential. This is to supplement any efforts that the Administration there might -making to control the situation.

Sir, this is the basic aspect of the problem today in West Bengal. Either we accept the relevance of freedom

dissent of speech and freedom of through Constitutional means or we succumb to the forces of evil which often loudly invoke freedom to destroy democracy. I would like to repeat that there cannot be any kind of political solution for brutal murders and innumerable acts of violence which some groups seek to justify in political terms. These are breaches of law and will simply have to treated as such. But the Government has never overlooked the broader political implications of these violent symptems, and it is in an attempt to cure these deeper maladies that political education will have to play big role.

I would not like to dwell at length on the socioeconomic measures that are being taken because on other occasions which I have had I have had the opportunity to place before the to what is being House as The C.M.D.A. (Calcutta Metropolitan Development Authority) has constituted to help in tackling the problems of Calcutta. The Plan allocation of West Bengal for Calcutta has been increased. And for this year also the allocation has been increased. An outright grant of Rs. 8 crores has been made bustee improvement. This bustee improvement is a crucial programme. It covers a number of bustees, drinking water, sanitation, lighting, roads, etc. There are about 3,000 bustees in Calcutta with a population of about 11 lakhs, and if one can bring relief to a large number of them, one will be helping the weakest section of society in Calcutta.

Then Sir, on land reforms we have taken certain steps. The House knows that in the Consultative Committee meetings we had earlier passed a law which would help the bargadars ...

SHRI BHUPESH GUPTA: I hope you will not raise the ceiling of 20 acres.

SHRI K. C. PANT: That is the other law. The bargadars law is the earlier law which was passed and I would like to say that this law goes

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even beyond what the U.F. Government contemptated: it is more progressive . .

SHRI A. P. CHATTERJEE: It would remain on paper.

SHRI K. C. PANT: If you creat lawlessness you will make it remain on paper.

SHRI A. P. CHATTERJEE: We distributed the lands already among the peasants...

SHRI K. C. PANT: You are getting nervous that if we implement these measures you will be no where...

(Interruption by Shri A. P. Chatterjee).

SHRI K. C. PANT: Unfortunately, you have also been on the scene for some months.

SHRI A. P CHATTERJEE: And in nine months we distributed ten lakh bighas of land which you could not dream of in 23 years.

SHRI K. C. PANT: The other Bill was to impose a ceiling on land holdings. So we are taking measures to distribute lands which have been vested in the Government. Thousands of acres have already been distributed among the peasants.

May I say n the end that I am confident that the House will reject these Resolutions, because while rejecting these Resolutions the House will give a mandate, as the other House has given, that the Government has the support of all sections of Parliament for taking the firmest measures against those who indulge in murders and murderous violence? Thank you.

SHRI A. P CHATTERJEE: Sir, on a question of personal safety . . .

SOME HON BLE MEMBER: No, no.

SHRI SHRIMAN PRAFULLA GOS-WAMI:.. Mr. Pant said that I might need police help. I am getting apprehensive of the police of Mr. Pant. Mr. Pant will be manufacturing an incident in my house and in that way he will try to justify police atrocities in West Bengal. I am apprehensive when Mr. Pant says that I will need police help.

SHRI A. P. CHATTERJEE: I am now getting apprehensive.

MR. DEPUTY CHAIRMAN: He said perhaps you may need it.

SHRI A. P. CHATTERJEE: I am, therefore, asking the House to note it.

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. There is difference between "you may need" and "you would need".

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, we have had an intervention by the hon, Minister on behalf of the Government. I am not surprised because the entire case has been made out by the officials. fact. I know it for a fact that the whole scheme of these two Bills had been contrived in the afficial quarters in Delhi and Calcutta and after the officials had come to their conclusions they have successfully lobbied political leaders here in order to ge their support. And the support is being given by some quarters. Sir, Mr. Pant ended his speech by seeking the mandate of the House. The mandate will no doubt come from my friends on this side, a new triple alliance for the time being, in fact it is a quadruple alliance. (Interruption). The debate has done one good thing. It has underscored one interesting and yet an important reality of our political life, that whenever a wrong thing has to be done, an anti-democratic step has to be taken, the alliances change; the Congress relies on the support of the Congress-O, that is say the Syndicate Congress, the Jan 259 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Bengal 260

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Shri Bhupesh Guptal

Sangh and the Swatantra Party, and these triple alliance parties also support the Congress. Now this is one of the outstanding realities which should not be missed. Therefore, I thing it is a good thing in a way that it has been shown that my friends of the Syndicate, the Jan Sangh and the Swatantra Party are opposed to the Congress only when the Congress takes progressive measures like the abolition of privy purses, and they are supporters of the Congress when the Conmeasures as the gress passes such one we are discussing to-day,

श्री जगदीश प्रसाद मायुर : प्राप्तका नाता उनसे टूट गंभा प्राज से।

श्री नवल किशोर : टूट गया, टट गया, डाईवोर्स हो गथा ।

SHRI BHUPESH GUPTA: Do not disturb me. When it comes to the Bill on abolition of privv purses. Bhupesh Gupta, the SSP and the CPI (M) are spoken of with great generosity, with flowing affection, because their support is needed to pass it. And in fact, we wanted to pass it. Now, this is a case of utter opportunism on the part of the Congress. They must decide as to what principle they stand for and with whom would like to work in the country-the Rightists whenever it suits them and the Leftists whenever it suits them. or they would like to work in the interest of the masses irrespective of who takes which position and why. Now, my friends accuse me of always supporting the Indira Government. Here I am opposing the Indira Government, and my friends are supporting the Indira Government, I know this is how Reaction advances. The tragedy of the situation is that in West Bengal when the fight was developing against Right Reaction, a fight in which not only the followers. supporters and members of the traditional Left but also the supporters of the Congress have a part to play, just at that moment, this kind of pro-

vocative measure had been brought in Bengal in order to frustrate the growing unity of the Left and progressive forces, including those progressive elements in the Congress, with a view to helping Reaction, Therefore. a political analysis of this situation has to be taken into view. Mr. Dharia, in his eloquence and others may think that in any midterm poll in West Bengal, they will have a happy salling. It is not like that. Are you going to fight elections with their support in West Bengal? I should like to know. If you take that towards the electorate of West Bengal, are you going to fight it with the support of the Jan Sangh, the Swatantra and the Syndicate Congress? Or, will you look for support somewhere else? I say so far as the Privy purse is concerned, the enemise of democracy and the friends of reaction and Princes shall be fought with the combined forces of the nation, P.D. Act, or no P.D. Act. This is what I say. I am not going into this question. But I am grateful because the nation knows who stands where. By rightist friends are friends of the Congress whenever rightist forces have to served my rightist friends are opponents of the Congress whenever the people's cause is at issue.

Now, about the mandate. Mr. Pant has spoken about the mandate. Brave he is. It is about the mandate. What is the mandate of the people of West Bengal? We too have a mandate and that mandate has been given to us in and the general strike hartál December 8 when West Bengal came to a standstill; silent and peaceful demonstrations of the people of West that Bengal were there on Where were you, the heroes, on that day? Why did you not go and ask for the mandate of the people in the streets of Calcutta, in the factories and fileds, saying that we have come here to get your mandate in order to pass this measure? You did have the courage even to stir out of your houses. Yet you talk of mandate. Mandate we have, and it Violent Ac ivities)

is that of the people. We are proving loyal to the mandate of the people.

Now, he said excesses will not be done. For the penefit of my friend smiling Mr. Dha ia and some others not so smiling al hough, some of them. may be in a state of half sleep, here is a case of one paritosh Mukherji, 28 years old young man, a government employee in the Central Post Office Calcutta, Secretary of the National Council of Workers' Union, affiliated to what they call the New Congress. He was shot dead while asleep by the police on 2nd November. This I get from a signed letter from his elder brother, Asith Ranjan Mukerji. shall read out a few lines from letter and you vill see how Paritosh Mukerji was being sought for as Naxalite although he was a Congressman. His brother, who has written a letter to me, went to the police station and did something-it is and let me quot ---

"On the ver day.."

that is, on the day on which Paritosh Mukerji was sought for police-

"...I went and saw the respected officer in charge of the Bhavanipur Police Station "-

you can understand how servile is; he says he saw the respected police officer in correge of the Bhavanipur Police Static n-

"..and explained to him that my brother was never a Naxalite, that he worked in the General Office Calcutt: that he was the Secretary of the National Council of the Worke s' Union under the New Congress, and that fi therefore, the allegation made against his was not correct. After a long discussion I assured the officer in charge that, if necessary, I myself as the guardian of my brother as well as my brother himself, we are willing to give a written undertaking that my brother was on no occasion a Nexalite and that he would never be one

In reply the respected in future. officer in charge told me that if my brother leads the life of a good citizen, then no harm will be done to him."

He goes on to say.

"On the 2nd November when my brother was sleeping by the of a footpath in the locality, he was mercilessly shot and killed while asleep..."

SHRI P. C. MITRA: Why was sleeping on the footpath in the locality?

SHRI BHUPESH GUPTA: I do not know why he was sleeping on footpath. Now it is immaterial. But, Sir, see his reaction about a Congressman not a Naxalite nor a Communist nor a Jan Sanghi nor of any other party. Your own party man, irstear of asking me why that man was kill ed, is asking me why he was sleeping on the footpath. I say it is disgraceful, inhuman, cruel, brutal, and shows that something is lacking in the human soul. It is degradation of I know my friend is a good the soul. man. But you see that he has been brought to such a position that when one of his own party members been killed he is interested in knowing how he happened to be on foot-bath; he does not to other about the life that has been taken away by the cold-blooded murder by the policemen. Shame on you and shame on those people. I would ask Shri Dharia and Shri Pant what they are going to do when we are stabbed becaus everybody is being attacked. Naxa lites., CPM, CPI, SSP. PSP and all others are being attacked. Shri Debi Prasad Chatterjee has told you how students have been tortured in the lock-up. In West Bengal they make no distinction, when they after hunt go about shooting people because when you pull the trigger you do not now whom you are shooting. very often get people killed who have nothing to do with politics. Therefore, this matter should be considered in that light.

It is surprising that my friend Shri K. C. Pant spoke in a manner as if nothing is happening. He has cited only a few instances. Hundreds of instances have been sent to them. What about them? Are we liars here-Are we all political chicks? Are we thugs? Have we come here withou. the mandate and supprot of the peo ple so that you disbelieve us and when a petty official tells you something you believe him? This is the way of political scoundrels. I do not say that government is not the government of scoundrels. That is what I say today. We represent political parties in West Bengal and we will show you our mandate again. The West Bengal election shall be fought on many issues and one will be: No Preventive Detention Act and no Maintenance of Public Order Act. After that we shall come here—if you do not shoot us in the meanwhile—and tell you something about our mandate. Do not talk about this kind of mandate. The situation in West Bengal should be handled politically. In the consultative committee votes have been taken and things have been passed. Yes, you have a majority in the consultative committee because your policemen and other officials have successfully lobbied many people in order to get that majority; not that they corrupted, but they have convinced you. But what about the people of Bengal? What about the majority the West Bengal Assembly? Could you not have contemplated how they would have roacted to these measures, had the Assembly been in existence today? How many would have voted for these measures? I regret that our dear friends of the PSP are supporting these measures. But the PSP of West Bengal does not support these measures. I spoke a public meeting when some PSP leader dissociated with the support which has been given here to these

two measures. Our PSP friends have

their own ideas. I respect Shri Goray. I do always consider the advice he

gives. Now I will only say: Do not

philosophise? Do not talk about violence. We know who does violence. The Communist Party will never sign a bond in order to get a Bill withdrawn. They know it very well. We would rather die on our feet rather than bend on our knees. This talk of violence and non-violence is utterly preposterous. We want to get things done in a democratic, peaceful manner. Violence will depend on how those in authority and power behave in collusion with monopolists, jotedars and big landlerds. In West Bengal villages jotedars are being attacked. Agriculturists being shot dead. Poor peasants 6 P.M. are being shot dead. Sir, the poor peasants should carry lathis in their hands. We are very sorry, Sir, because they should have in fact been armed today to meet the menance of the jotedars. Sir, the same applies to the industrial areas also.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: I want to tell Mr. Pant-I shall tell the Prime Minister also-that you are relying too much on your officers and public opinion you are flouting. West Bengal has heard many lectures delivered by you. Now, you must talk about many other things. Who are the representatives of West Rengal? Who are those people who can speak for for them? For once, on one matter we all agree that police terror must stop, that repression must not be indulged in and that this kind of laws should not be there. Well, Sir, in answer, what have they got to say? Why no inquiry into that? Even after one month of discovery of the hodies at Barasat, they are saying that an inquiry will be there. Why no inquiry? Why the inquiry is not successful? Explain it. Why the inquiry is not successful?

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: We have given the names of some officials. I am not divulging the names of these

officials have committed it. who They are those who helped them in Does he not the Barasat m arder. that those names are being know about in West Bengai talked circles? Does he not know that certain police officials were deputed for the job, for the extermination campaign, who went too far and which made it necessary for the Police Commissioner to come out with a citation from a book in which they say how the guerillas should be fought how the police should meet them? All these things are known. Sir, Shamir Bhaitacharjee's case he has referred

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: But why does he not reveal the other things? Bhattacharjee's case When Shamir was brought to the notice of House, many Me nbers supported it. He was done to death. But they wried to deny that. But after that, the Police Commissioner said, "Yes, he has been killed in the police custody". Then, the guilty person is not to be found. Who killed him? Who are the officers who were on duty at that time? Who were they? There must be some log books, there must be some records. Why nobody has been arrested? Now the Police Commissioner says, "We cannot detect the person". You car understand, a murderer in the police station, a policeman, cannot be detected. This is inpolice. No, it is not incompetent competent police; it is an attempt to hide the crime by the policemen. Sir, Beliaghata has been referred to. Many MPs belonging to many parties have told about it. On the 19th November morning, tour youngmen were shot dead and put up against the wall. Beliaghata peopl∈ said it; all Calcutta knows it. But there is no sympathy.

MR. DEPUTY CHAIRMAN: Please finish now.

SHRI BHUPES I GUPTA: I will sit

Therefore, I say that I down, Sir. thoroughly disappointed, have been not by the Government, but I have been disappointed by some of speeches of my Congress friends opposite. Yes, for your principle you lock up men. Therefore I do not say that you lack courage. You parted with many people when it came principles. You did not say that it is for the Deputy Chief Ministership or for the coherence of the Congress Party; the heterogenous combination, the cocktail of politics. You have not told that. You broke the Congress Party. If you say, "All right", then go on. But why this hesitation now? I am not asking you to split the party I am asking you to compel your Gov ernment to behave like a decent Gov ernment. As far as West Bengal is concerned, go to conduct the inquiries we have suggested, pay more attention to the allegations that the people have made. We are not making allegations which are politically motivated and we know very well that we are accused everyday by friends opposite that we are your supporters. we are assisting you, although it is not a fact. But you cannot rely on the support of many people including them as you are doing it now.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: Now, you do not pay any heed to what we say. Finally, before I sit down, Sir only a rew words about ourselves. Yes, I criticise the Government, because of police terrorism which is the beginning of something much worse. paves the way for fascism, dictatorship, complete subversion of law authority of law, the name of the complete subversion of Constitution in the name of the Constitution, complete subversion of the normal public life by the so-called custodians of public life. Hence the criticism. Therefore, the criticism. Do not compare it with other things.

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[Shri Bhupesh Gupta]

About ourselves, I should say, Sir, that I appreciate what has been said by Shri Goray. Shri Goray is motivated by the noblest sentiments wards the people of Bengal. I never accused him. I feel, Sir, that these acts of terrorism, these private matters between one party and another. between one individual and another or private individuals and officials will become a thing of the past. There is no doubt about it. They can spell run for our people, for the people of Bengal, and above all, the superior terrorism of the powers that be-the police that we know, and the rest of all. The CIA is closely connected with the police. The CIA and the Americans too have got their contacts in the high Police and Executive administration, and tomorrow if have a chance I shall bring certain facts to light about that they are not interested in the situation Bengal. . .

MR. DEPUTY CHAIRMAN: Please sit down now. . .

SHRI BHUPESH GUPTA: Therefore, I would appeal to all the political parties whoever they are—I do not want to speak of acrimony now—that let us come together, discuss the matter, stop inter-party. . .

MR. DEPUTY CHAIRMAN: Please sit down now. . .

SHRI BHUPESH GUPTA: I know Charu Mazumdar; he was my colleague in the United Party. Kanu Sanyal was an excellent party worker at that time. Soshil Roy Chowdhary was also with me; and many others. May I make a fervent appeal to them to ponder over the political consequences of their action? I would appeal to them to return to the path of mass revolutionary movement and individual terrorism. up this whether against a police officer, or an individual or against an institution and so on. Sir, we want these young people who are experienced in politics. to return to the fore. I hope they will

heed my appeal, because whenever they are in difficulty in the hands of the police, I shall stand by them, no matter what happens to me. Whenever they are oppressed, Bhupesh Gupta and his party will stand by them—if necessary, at the cost of persecution in the hands of the police. I have already appealed to. . .

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: I have already appealed to them to stop this acrimony. Bengal should return to the normal moorings. . .

MR. DEPUTY CHAIRMAN: Please sit down. You have already taken an hour. . .

SHRI BHUPESH GUPTA: You must understand. We speak through our hearts. I can speak for 10 hours at a stretch. . .

MR, DEPUTY CHAIRMAN: That's not the question. I know you have got the capacity.

SHRI BHUPESH GUPTA: You have stabbed our heart. You have stabbed our heart. We have been ignored. The people of West Bengal have been ignored. West Bengal has been ignored. I feel as if someone has put a knife into my heart. That's why I speak. I speak from an anguished heart. I say this because I do not think we can afford this present political situation. There should not be differences. There is need for greater and better unity.

I hope Sir the Prime Minister and the Congress Party will understand a simple thing. Well, do not play with West Bengal! You are playing with fire.

SHRI CHITTA BASU (West Bengal): Earlier I had no intention of speaking but the way the Minister has treated this has provoked me to speak and I must get a chance to put forward my point of view. I am not going to give up my right.

MR. DEPUTY CHAIRMAN: You told us in the beginning that you were not going to reply.

SHRI CHITIA BASU: I expected another kind o reply from the Minister.

SHRI K. C. I ANT: If he had in advance told me what kind of reply he wanted I could have obliged him.

SHRI M. M. DHARIA (Maharashtra): Mr. Basu may be allowed to say a few words but at the same time let the House take into consideration the other importan measure that we have to pass to-day

SHRI BHUPESH GUPTA: We will pass that mea ure. Himachal Pradesh is the vicory of the people. We shall sit here for necessary overnight. You could have done it earlier by repealing this hing in the beginning.

MR. DEPUTY CHAIRMAN: Mr. Basu, very few remarks.

SHRI CHITTA BASU: I would like to express my esentment at the manner in which the Minister has replied to the several points raised by Even when I was rising he was telling that he would have replied in a way had I given him prior notice as to how he is o reply. This is not the way to treat a Member who made floor of the House certain on the charges and allegations against Government regarding the atrocities committed on the people of Bengal. Then I referred to about 25 instances to the Prime I inister, the head of the Government of this country, who is also in charge of the Home Ministry, He has not mentioned about any of them when the Prime Minister had assured us at the Consultative Committee and also here that each and every case will be examined and the result made known to us. He chosen not to touch even the important cases that I mentioned. cavalier manner he said that the matter will be (xamined. He said: have got then examined and I have satisfied.' Mr. Gupta rightly been

pointed out that we want to have copies of the report. Who has conducted the examination. Are we to be fed merely by the statement or the bureaucrats? Are we to be satisfied merely by what has been said by the I.G. or the Commissioner Police or an ordinary Sub-Inspector of Police of a Police Station? No. We are not going to be satisfied. Therefore if he is really to honour ιhe sentiments of the House, if he is to honour the sentiments of the entire people of Bengal I would demand that the result of the enquiry should be laid on the Table of the House so that we can also get it examined or tell the people: 'This is the way how the Police behaved with the people Bengal or it is the way how the P.M. or the Minister in charge of the Home Ministry behaves with Members'. I have also one grave apprehension, about Members sitting on the other side. It was made clear by friends of the Swatantra Party and they demanded at the meeting of the Consultative Committee why the administration of Bengal has not been handed over to the military and why emergency has not been declared in Bengal. This is the portend or harbinger of how those who are opposing. will be satisfied. I think this is the conspiracy that is being hatched. Mr. Pant wants to fight this danger politically. What is the political aspect he has got? He wants to organise some Pada Yatra. Has he the boldness to fight the reaction? Has he political programmes to fight these forces who are willing to hand over the entire people of Bengal to the military or who are willing to declare an emergency in the State of Bengal? I think he has no polical programmes. claims that the danger which is being posed by individual terrorism is to be fought at the political level. It all bunkum. It is all hypocrisy. They are not at all capable of meeting the challenge of the danger politically. I wanted to know what was the greater justification for bringing about this new Act. And the Minister says that it is because the ordinary law of the (Shri Chitta Basu)

land cannot prevent them from taking to attacks. I wrote to the Prime Minister on the 18th of November last and asked for the number of persons who were granted bail again rearrested. Is it not pertinent to ask for it? Because the Minister says that these laws-these draconian laws-have been found necessary only to prevent persons from getting bail and to prevent them from committing further offences. I wrote a letter to the Home Ministry to supply me with the information as to the number who were arrested, then granted bail and then again rearrested. I wrote it on the 18th of November and today is the 17th of December. All this one month's time was there. Yet, I was not supplied with that very important and very necessary information, which can really help us to determine our attitude towards this measure. Therefore it is not a question of combating the challenge of individual terrorism at the political level. It is just a conspiracy to quell the people of West Bengal under the terror of police violence, to which the people of West Bengal refuse to yield, and they shall fight it. And I will show that the people of West Bengal are not going to be cowed down in this manner. We have got the strength. We may have weakness but we shall make up our weakness and we shall build our strength and try to face the challenges in whatever manner they come.

MR. DEPUTY CHAIRMAN: The question is:

"That this House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal (Prevention of Violent Activities) Act, 1970, (President's Act No. 19 of

1970), laid before the House on the 23rd November, 1970, be repealed by the President by an enactment.

This House recommends to Lok Sabha that Lok Sabha do concur in this Resolution."

The House divided:

Ayes . . . 16 Noes . . . 81

AYES-16

Basu. Shri Chitta Bhadram, Shri M. V. Chandrasekharan, Shri K. Chatterjee, Shri A. P. Ganguly, Shri Salil Kumar Gupta, Shri Bhupesh Kumaran, Shri S. Mathew Kurian, Dr. K. Menon, Shri Balachandra Menon, Shri K P. Subramania Nair, Shri G. Gopinathan Sanyal, Shri Sasankasekhar Shahi, Shri Nageshwar Prasad Singh Shri Sitaram Suraj Prasad, Shri Venkataraman, Shri M. R.

NOES-81

Alva, Shri Joachim.
Anandan, Shri T. V.
Ansari, Shri Hayatullah.
Arora, Shri Arjun.
Bachchan, Dr. H. R.
Baharul Islam, Shri.
Bobdey, Shri S. B.
Chandra Shekhar, Shri.
Chattopadhyaya, Dr. Debiprasad.
Chaudhari, Shri N. P.

(Prevention of Maintenance of Public Violent Activities)

Act, 1970 and West Bengal 274

Maintenance of Public Order Act 1970

Das, Shri Balram.

Deshmukh, Shri T. G.

Dharia, Shri M. M.

Ditkshit, Shri Umashankar.

Goswami. Shri Sriman Prafulla.

Gowda, Shri U. K. Lakshmana.

Gujral, Shri I. K.

Gurupadaswamy, Shri M. S.

Hasan, Prof. Saiyid Nurul.

Hussain, Shri Syed.

Jain, Shri A. I'.

Kalyan Chand, Shri.

Khaitan, Shri 3, P.

Khan, Shri Akoar Ali.

Kollur, Shri M L.

Krishan Kant, Shri.

Kulkarni, Shri A. G.

Madani, Shri N., Asad.

Mallikarjunudu Shri K. P.

Mangladevi Ta.war, Dr. (Mrs.)

Mehta, Shri Oin.

Mishra, Shri L N.

Mishra, Shri S. N.

Mitra, Shri P. C.

Mohamod Usman, Shri.

Mukherjee, Shii Pranab Kumar.

Musafir, Shri Curumukh Singh.

Nandini Satpat vy, Shrimati.

Narayan, Shri M. D.

Narayani Devi Manaklal, Shrimati.

Nawal Kishore, Shri.

Neki Ram. Shr.

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri P. S

Punnaiah, Shri Kota.

Purabi Mukhonadhyay, Shrimati.

Purakayastha, Shri Mahitosh.

Puri, Shri Dev Datt.

Raju, Shri V. B.

Ramaswamy, Shri K. S.

Reddy Shri K. V. Raghunatha.

Reddy, Shri M. Srinivasa.

Reddy, Shri Mulka Govinda,

Roshan Lal, Shri.

Sahai, Shri Ram.

Samuel, Shri M. H.

Sangma, Shri E. M.

Sarojini Krishnarao Babar, Dr.

(Kumari)

Satyavati Dang, Shrimati.

Savnekar, Phri B. S.

Sen, Dr. Triguna.

Shah, Shri K. K.

Sherkhan, Shri,

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri Dalpat.

Singh, Shri Jogendra.

Singh, Shri Sultan.

Sinha, Shri Awadheshwar Prasad.

Sinha. Shri Rajendra Pratap.

Sisodia, Shri Swaisingh.

Untoo, Shri Gulam Nabi,

Usha Barthakur, Shrimati,

Varma, Shri Niranjan.

Venigalla Satyanarayana, Shri,

Yadav, Shri Shyam Lal.

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimati.

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That this House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal Maintenance of Public Order Act, 1970, (President's Act No. 20 of 1970), laid before the House on the 2nd

275 Re repeal of Wes Bengal | RASIA SABIIA | Act, 1810 and west Bengal 270 (Prevention of Maintenance of Public Violent Activities) Order Act 1979

[Mr. Deputy Chairman].

December, 1970, be repealed by the

President by an enactment.

This House recommends to Lok Sabha that Lok Sabha do concur in this Resolution."

The House divideds
Ayes . . . 16
Noes . . . 81

AYES-16

Basu, Shri Chitta Bhadram, Shri M. V. Chandrasekharan, Shri K Chatterjee, Shri A. P. Ganguly, Shri Salil Kumar Gupt Shri Bhupesh Kumaran, Shri S. Mathew Kurian, Dr. K. Menon, Shri Balachandra Menon, Shri K. P. Subramaia Mair, Shri G. Gopinathan Sanyal, Shri Sasankasekhar Shahi, Shri Nageshwar Prasad Singh, Shri Sitram Suraj Prasad, Shri Venkataraman, Shri M. R.

NOES-81

Alva, Shri Joachim Anandan, Shri T. V. Ansari, Shri Hayatullah Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam Shri Bobdey, Shri S. B. Chandra Shekhar, Shri

Chattopadhyaya, Dr. Debiprasad Chaudhari, Shri N. P. Das, Shri Balram Deshmukh, Shri T. G. Dharia, Shri M. M. Dikshit, Shri Umashankar Goswami, Shri Sriman Prafulla Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gurupadaswamy, Shri M. S. Hasan Prof. Saiyid Nurul Hussain, Shri Syed Jain, Shri A. P. Kalyan Chand, Shri Khaitan, Shri R. P. Khan, Shri Akbar Ali Kollur, Shri M. L. Krishan Kant, Shri Kulkarni, Shri A. G. Madani, Shri M. Asad Mallikarjunudu, Shri K. P. Mangladevi Talwar, Dr. (Mrs.) Mehta, Shri Om Mishra Shri L. N. Mishra Shri S. N. Mitra, Shri P. C. Mohamod Usman, Shri Mukherjee, Shri Pranab Kumar Musafir, Shri Gurumukh Singh Nandini Satpathy, Shrimati Narayan, Shri M. D. Narayani Devi Manaklal, Shrimati Nawal Kishore, Shri Neki Ram, Shri Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R. T. Patil, Shri P. S. Punnaiah Shri Kota Purabi Mukhopadhyay, Shrimati Purakayastha, Shri Mahitosh Puri, Shri Dev Datt Raju, Shri V. B. Ramaswamy, Shri K. S. Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Roshan Lal, Shri Sahai, Shri Ram Samuel, Shri M. H. Sangma, Shri E. M. Sarojini Krishnarao Babar Dr. (Kumari) Satyavati Dang, Shrimati Savnekar, Shri B. S.

Sen, Dr. Triguna

Shah, Shri K K. Sherkhan, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bhupender Singhi, Shri Dalpat Singh, Shri, ogendra Singh, Shri Bultan Sinha, Shri Awadheshwar Prasad Sinha Shri lajendra Pratap Sisodia Shri Swaisingh Untoo, Shri Gulam Nabi Usha Bartha cur, Shrimati Varma, Shri Niranjan Venigalla Sa'yanarayana, Shri Yadav, Shri Shyam Lal, Yajee, Shri Sheel Bhadra Yashoda Rec dy, Shrimati

The motion was negatived.

THE STATE OF HIMACHAL PRA-DES I BILL, 1970

MR DEPUTY CHAIRMAN: Now, we are passin, on to the next item of business. It is a non-controversial Bill and it means to fulfil the longcherished desires and aspirations of the people of Himachal Pradeshi to have full St tehood. It is already 6.30 and I hope hon. Members will not take a lorg time to pass this Bill. I would appeal to hon. Members pass this Bill as early as possible and, if possible within half an hour.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, I beg to move:

"That the Bill to provide for the establishment of the State of Himachal Prades 1 and for matters connected ther with, as passed by the Lok Sabha, be taken into consideration."

I am happy to bring forward this motion for consideration of this Bill. In the last session, we assured the House that this Bil would be brought forward in the House in its present session. We introduced this in the other House on the 11th and the mea-

sure was welcomed by all sections of that House. It was passed on the 15th of this month with a few changes or drafting nature.

Before I go into the details of the B.II. I would briefly narrate the various stages of constitutional development of Himachal Pradesh. Himachal Pradesh as an administrative came into existence on the 15th April. 1948. At that time, it had an area of 10,600 sq. miles with a population of 9.35 lakhs and a revenue of Rs. 85 lakhs. It was then placed under a Chief Commissioner. Under the Constitution, it became a Part C State. In April 1952 it was given a Council of Ministers and Legislative Assembly. The States Reorganisation Commission (in its majority report) recommended the merger of Himachal Pradesh with the adjoining State of Punjab. However, considering the need for maintaining the pace of development, Government of India decided to continue it as a Centrally administered unit. With the passing of the Sates Reorganisation Bill in 1956, the Legislature and Council of Ministers were abolished and Himachal Pradesh became a Union territory. In August 1957 a Territorial Council was given to this Union territory. When Goa Daman and Diu and Pondicherry also became part of the Indian Union, the question of administrative set-up of the larger Union territories was considered. Finally, after amending the Constitution, a law was enacted in 1963 to give Council of Ministers and Legislative Assemblies to Himachal Pradesh and four other Union territories. This change which was introduced in Himachal Pradesh from 1st. July, 1963 continues to be in force.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

The reorganisation of Punjab added large areas to Himachal from 1st November, 1966. The present area of Himachal Pradesh is 21.629 square miles and its population according to 1961 census is 28.12 lakhs. Its domestic revenue is now over Rs. 20 crores.